



सत्यमेव जयते

**THE**

**COLLECTION**

**OF**

**MEGHALAYA ACTS**

**AND**

**ORDINANCES**

**FOR THE YEAR 1990**

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## ORDINANCES

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**MEGHALAYA ACT NO. 1 OF 1990**

**THE MEGHALAYA ARBITRATION (EXTENSION AND AMENDMENT) ACT,  
1990**

(As passed by the Assembly)

[Received the assent of the President on the 25<sup>th</sup> April, 1990

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 26<sup>th</sup> April, 1990)

An

Act

To extend the Arbitrary Act, 1940 (Central Act 10 of 1940) to the tribal areas of the State of Meghalaya and to amend certain provisions thereof in their application to the State.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

- |   |   |   |
|---|---|---|
| Short title, extent and commencement                                  | 1 | (1) This Act may be called the Meghalaya Arbitration (Extension and Amendment) Act, 1990<br>(2) It extends to the whole of the State of Meghalaya.<br>(3) It shall be deemed to have come into force with effect from the 14 <sup>th</sup> day of March, 1990   |
| Extension of Central Act 10 of 1940 to the tribal areas of Meghalaya. | 2 | The Arbitration Act, 1940 (thereinafter referred to as the principal Act) shall extend to and come into force in the tribal areas of Meghalaya with immediate effect.<br><br><b>Explanation-</b> “tribal areas” are the areas specified in Part-II of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution. |
| Amendment of Section 14 of Central Act 10 of 1940                     | 3 | In the principal Act, in section 14, to sub-section (1), the following proviso shall be added, namely:-<br><br>“Provided that the arbitrator or the umpire shall give reasons for the award made under this section and no award shall be valid unless reasons therefore are so given”.   |
| Amendment of Section 17 of Central Act 10 of 1940                     | 4 | In the principal Act, to section 17, the following provisos shall be added, namely:-  |

“Provided that if any award which does not contain reasons as required under the proviso to sub-section (1) of section 14 is filed or, at the commencement of the Meghalaya Arbitration (Extension and Amendment) Act, 1990 is otherwise pending in the court, the court shall not proceed to pronounce Judgement according to the award but shall remit, the award to the arbitrator or the umpire, as the case may be, for giving reasons for the award and thereupon the arbitrator or the umpire shall, within a period of thirty days from the date of remittance of the award, which period may, for reasons to be recorded in writing, be extended by the court by any period not exceeding fifteen days, give reasons and file the same in the court.

“Provided, further, that where it is not possible for the court to remit the award to the arbitrator or to the umpire as provided for in the preceding proviso due to death negligence, refusal or inability on his part to act, the court shall set aside the award and direct the parties to initiate fresh arbitration in accordance with the terms of the agreement”.

#### Repeal and Savings

- 5 (1) The Meghalaya Arbitration (Extension and Amendment) Ordinance, 1990 is hereby repealed.
- (2) Notwithstanding the repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

## MEGHALAYA ACT NO. 2 OF 1990

## THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1990

(As passed by the Assembly on 28<sup>th</sup> April, 1990)[Received the assent of the Governor on the 12<sup>th</sup> May, 1990](Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 15<sup>th</sup> May, 1990)

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of a part of financial year 1990-91

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title, extent and commencement	1	<p>(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1990</p> <p>(2) It shall be deemed to have come into force on the first day of April, 1990</p>
Withdrawal of Rs. 118,18,88,750 from and out of the Consolidated Fund of Meghalaya for the financial year 1990-91	2	<p>From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of Rupees one hundred eighteen crores, eighteen lakhs, eightyeight thousand, seven hundred fifty towards defraying the several charges which will come in the course of payment during the period of three months beginning on the first day of April, 1990 in respect of the services specified in Column (2) of the Schedule.</p>
Appropriation	3	<p>(1) The Meghalaya Appropriation (On-Account) Ordinance, 1990 (Ordinance No. 3 of 1990) is hereby repealed</p> <p>(2) Notwithstanding the repeal anything done under the Ordinance shall be deemed to have been done under the corresponding provisions of the Act.</p>

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SCHEDULE  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	38,74,250	1,45,250	40,19,500
2.	2012-Governor ... ..	Revenue	6,250	20,58,250	20,61,500
3.	2013-Council of Ministers	Revenue	21,75,000	...	21,75,000
4.	2014-Administration of Justice ...	Revenue	18,32,500	3,02,500	21,35,000
5.	2015-Elections ... ..	Revenue	28,35,000	...	28,35,000
6.	{ 2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services-201-Land Ceilings }	Revenue	58,76,500	...	58,76,500
		{ 6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry }	Capital	2,500	...
7.	2030-Stamps and Registration	Revenue	2,07,500	...	2,07,500
8.	2039-State Excise	Revenue	18,07,500	...	18,07,500
9.	{ 2040-Sales Tax 2045-Other Taxes and Duties on Commodities and Services }	Revenue	13,10,000	...	13,10,000

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**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles				
	2070-Other Administrative Services-Purchase and Maintenance of Transport	Revenue	82,31,250	...	82,31,250
	3055-Road Transport				
	5055-Capital Outlay on Road Transport	Capital	68,25,000	...	68,25,000
11.	2045-Other Taxes and Duties on Commodities and Services-II -Inspectorate of Electricity	Revenue	1,60,90,000	...	1,60,90,000
	2501-Special Programme for Rural Development Integrated Rural Energy Programme				
	2801-Power				
	2810-Non-Conventional Sources of Energy				
	6801-Loans for Power Project	Capital	2,59,25,000	...	2,59,25,000
12.	2047-Other Fiscal Services Promo- tion of Small Savings	Revenue	92,500	...	92,500
	2048-Appropriation for reduction or avoidance of Debt (Charged)	Revenue	...	...	...
	2049-Interest Payments (Charged)	Revenue	...	4,78,62,500	4,78,62,500
	2051-Public Services Commission (Charged)	Revenue	...	5,45,000	5,45,000



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
13.	2052-Secretariat General Services -I-Civil Department	Revenue	1,83,34,250	...	1,83,34,250
	2251-Secretariat Social Services and Community Services-I- Civil Departments				
	3451-Secretariat-Economic Services-I-Civil Departments				
14.	2053-District Administration	Revenue	57,85,000	...	57,85,000
15.	2054-Treasury and Accounts Administration	Revenue	30,67,500	...	30,67,500
16.	2055-Police 2070-Other Administrative Ser- vices Protection and Control	Revenue	6,25,39,250	...	6,25,39,250
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)	Capital	69,25,000	...	69,25,000
	4216-Capital Outlay on Housing (Police)				
17.	2056-Jails	Revenue	20,70,000	...	20,70,000
	4059-Capital Outlay on Public Works (Jails)	Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	55,25,000	...	55,25,000
	4058-Capital Outlay on Stationery and Printing	Capital	11,25,000	...	11,25,000
	4216-Capital Outlay on Housing 01-Government Residential Buildings				

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
19.	2052-Secretariat-General Services -II-Public Works Department -Secretariat	Revenue	4,05,93,500	...	4,05,93,500				
	2059-Public Works								
	2202-General Education								
	2203-Technical Education Buildings								
	2204-Sports etc. Buildings								
	2205-Art and Culture								
	2210-Medical and Public Health								
	2216-Housing-01-Government Residential Buildings (i/c P.W.D)								
	4059-Capital Outlay on Public Works					Capital	2,38,03,750	...	2,38,03,750
	4202-Capital Outlay on Education, Sports etc.								
4210-Capital Outlay on Medical and Public Health									
4216-Capital Outlay on Housing -01-Government Residential Buildings (i/c P.W.D)									
4403-Capital Outlay on Animal Husbandry									
4404-Capital Outlay on Dairy Development	Revenue	82,52,500	...	82,52,500					
2070-Other Administrative Services-Civil Defence and Home Guards									
20.	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital	...	...	...				

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue	15,81,87,000	...	15,81,87,000
	2205-Art and Culture				
	2236-Nutrition				
	3425-Other Scientific Research				
	3454-Census, Survey and Statistics				
	4202-Capital Outlay on Education, Sports, Art and Culture				
22.	6202-Loans for Education, Art and Culture	Capital	1,25,000	...	1,25,000
	2070-Other Administrative Services-IV-Guests Houses, Government Hostels etc.	Revenue	43,54,250	...	43,54,250
	2216-Housing-01-Government Residential Buildings (i/c G.A.D)	Capital	...	...	...
23.	4059-Capital Outlay on Public Works (i/c G.A.D)	Capital	...	...	...
23.	2070-Other Administrative Services-V-Training, Vigilance, Administration of Citizenship Act, etc.	Revenue	3,87,500	...	3,87,500
	2071-Pensions and other Retirements Benefits	Revenue	1,25,00,000	...	1,25,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
25.	2070-Other Administrative Service- VI-State Lotteries	Revenue	2,40,000	...	2,40,000
	2075-Miscellaneous General Services				
26.	2210-Medical and Public Health	Revenue	6,01,88,000	...	6,01,88,000
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital	65,00,000	...	65,00,000
4216-Capital Outlay on Family Welfare					
27.	2215-Water Supply and Sanitation	Revenue	3,22,15,250	...	3,22,15,250
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital	4,87,50,000	...	4,87,50,000
	4216-Capital Outlay on Housing -01-Government Residential Buildings				
6215-Loans for Sanitation and Water Supply					
28.	2216-Housing	Revenue	72,48,750	...	72,48,750
	4216-Capital Outlay on Housing	Capital	3,87,500	...	3,87,500
	6216-Loans for Housing Development				
29.	2217-Urban Development Muni cipal Administration	Revenue	26,05,250	...	26,05,250
	6217-Loans for Urban Development	Capital	...	...	...
30.	2217-Urban Development	Revenue	1,01,42,250	...	1,01,42,250
	4216-Capital Outlay on Housing	Capital	2,75,000	...	2,75,000
4217-Capital Outlay on Urban Development					

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
31.	2220-Information and Publicity Revenue	44,75,000	...	44,75,000
32.	2230-Labour and Employment- 01-Labour-(A)-Inspectorate of factories and Steam Boilers Revenue	47,79,750	...	47,79,750
	2230-Labour and Employment- 02-Employment and -03- Training			
33.	3456-Civil Supplies 2408- Food Storage and Ware- Housing Revenue	22,80,000	...	22,80,000
	4408-Capital Outlay on Food Storage and Warehousing Capital	20,750	...	20,750
34.	2235-Social Security and Welfare -01-Rehabilitation Revenue	...	...	...
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Program- mes Capital	...	...	...
35.	2225-Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 2235-Social Security and Welfare 2236-Nutrition (Social Welfare) 4059-Capital Outlay on Public Works (Social Welfare) Revenue	1,64,40,750	...	1,64,40,750
		1,20,000	...	1,20,000

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
36.	2235- Social Security and Welfare Revenue	1,04,500	...	1,04,500
	-60-Other Social Security and Welfare Programmes			
	6235-Loans for Social Security and Capital	...	...	...
	Welfare-60-Other Social Security and Welfare Programmes			
37.	2235- Social Security and Welfare Revenue			
	-E-60-Other Social Security and Welfare Programmes			
	2075-Miscellaneous General Ser- Revenue	2,30,750	...	2,30,750
	vices-104-Pension and Awards in consideration of distinguished services			
38.	2250-Other Social Services Revenue	8,000	...	8,000
39.	3451-Secretariat Economic Services Revenue	35,53,750	...	35,53,750
	-II-Planning Board and attached Offices			
40.	2425-Co-operation Revenue	74,95,000	...	74,95,000
	4425-Capital Outlay on Co-operation			
	4435-Capital Outlay of other Agricultural Programmes	Capital	45,72,500	...
	6425-Loans for Co-operation			45,72,500

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
41.	2552-North Eastern Areas	Revenue	33,75,000	...	33,75,000
	4552-Capital Outlay on North Eastern Areas	Capital	2,02,50,000	...	2,02,50,000
	6552-Loans for North Eastern Areas				
42.	3454-Census, Surveys and Statistics -02-survey and Statistics	Revenue	19,40,250	...	19,40,250
43.	3475-Other General Economic Services-Regulation of Weights and Measures	Revenue	8,62,750	...	8,62,750
	2216-Housing-01-Government Residential Buildings				
44.	2401-Crop Husbandry	Revenue	4,29,94,000	...	4,29,94,000
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
	2250-Other Social Services				
	2216-Housing				
4216-Capital Outlay on Housing	Capital	87,50,000	...	87,50,000	
4401-Capital Outlay on Crop Husbandry					
4702-Capital Outlay on Minor Irrigation					
4416-Investments in Agricultural Financial Institutions					
6401-Loans for Crop Husbandry					

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by	Charged on	Total	
		the	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
45.	{ 2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing P.W.D Medium Irrigation Projects 2711-Irrigation Navigation, Drainage and Flood Control Projects 4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Flood Control Projects	Revenue	5,50,000	...	5,50,000
		Capital	46,75,000	...	46,75,000
		Revenue	3,14,08,000	...	3,14,08,000
46.	{ 2402-Soil and Water Conservation 2415-Agricultural Research and Education 2216-Housing-01-Government Residential Buildings	Revenue	60,92,500	...	60,92,500
		Capital	...	...	...
47.	{ 2501-Special Programmes for Rural Development 6402-Loans for Soil and Water Conservation	Revenue	60,92,500	...	60,92,500
		Capital	...	...	...



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
48.	2403-Animal Husbandry	Revenue	2,02,75,750	...	2,02,75,750
	2415-Agricultural Research and Education (Animal Husbandry)				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works	Capital	...	...	...
49.	6403-Loans for Animal Husbandry				
	2404-Dairy Development	Revenue	42,20,250	...	42,20,250
	2216-Housing-01-Government Residential Buildings				
50.	2415-Agricultural Research and Education	Revenue	39,91,750	...	39,91,750
	2405-Fisheries				
	2216-Housing-01-Government Residential Buildings	Capital	2,75,000	...	2,75,000
	4216-Capital Outlay on Housing				
4405-Capital Outlay on Fisheries					

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
51.	2406-Forestry and Wild Life	} Revenue	5,85,52,750	...	5,85,52,750
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forests				
52.	2515-Other Rural Development Programmes	} Revenue	2,36,09,250	...	2,36,09,250
	2216-Housing-01-Government Residential Buildings				
	2236-Nutrition				
	2505-Rural Employment				
	4216-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development				
53.	2852-Industries	Revenue	29,13,750	...	29,13,750
	4885-Capital Outlay on Industries and Minerals	} Capital	99,50,000	...	99,50,000
	4858-Capital Outlay on Engineering Industries				
	4860-Capital Outlay on Consumer Industries				
	6885-Loans for other Industries and Mineral				
2851-Village and Small Industries	} Revenue				
2216-Housing-01-Government Residential Buildings					
4851-Capital Outlay on Village and Small Industries		} Capital	6,42,500	...	6,42,500
6851-Loans for Village and Small Industries					

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
55.	2851-Village and Small Industries	Revenue	71,80,250	...	71,80,250
	2216-Housing-01-Government Residential Buildings				
	4216-Capital Outlay on Housing				
56.	4851-Capital Outlay on Village and Small Industries	Capital	43,05,000	...	43,05,000
	2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines	Revenue	27,80,000	...	27,80,000
56.	4216-Capital Outlay on Housing -01-Government Residential Buildings	Capital	4,25,000	...	4,25,000
	4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries				
57.	3054-Roads and Bridges	Revenue	4,78,00,000	...	4,78,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	7,00,37,500	...	7,00,37,500
58.	3452-Tourism	Revenue	16,07,500	...	16,07,500
	4059-Capital Outlay on Public Works (Tourism)	Capital	33,75,000	...	33,75,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
7452-Loans for Tourism					

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
59.	3606-Aid Materials and Equipment Revenue	10,01,250	...	10,01,250
	6003-Internal Debt. Of the State Capital	...	5,26,14,750	5,26,14,750
	Government ( <i>Charged</i> )			
	6004-Loans and Advances from Capital	...	3,22,93,750	3,22,93,750
	the Central Government			
	( <i>Charged</i> )			
60.	5465-Investment in General Capital	...	...	...
	Financial and Training			
	Institutions			
61.	7610-Loans to Government Capital	87,50,000	...	87,50,000
	Servants etc			
62.	7615-Miscellaneous Loans Capital	...	...	...
63.	7810-Inter-State Settlement Capital	...	...	...
64.	7999-Appropriation to Contingency Capital	...	...	...
	Fund			
Total ... ..		104,69,66,750	13,58,22,000	118,18,88,750

**MEGHALAYA ACT NO. 3 OF 1990**

**THE LEPERS (MEGHALAYA REPEAL) ACT, 1990**

(As passed by the Assembly on 18<sup>th</sup> April, 1990)

[Received the assent of the Governor on the 15<sup>th</sup> May, 1990]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 17<sup>th</sup> May, 1990)

An

Act

To repeal the Lepers Act, 1898 in its application to the State of Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title, extent and commencement	1	(1) This Act may be called the Lepers (Meghalaya Repeal) Act, 1990 (2) It extends to the whole of the State of Meghalaya. (3) It shall come into force at once.
Repeal of Central Act 3 of 1898	2	Notwithstanding anything contained in any law for the time being in force, the Lepers Act, 1893 (Central Act 3 of 1898) in its application to the State of Meghalaya is hereby repealed.

**MEGHALAYA ACT NO. 4 OF 1990**

**The Meghalaya State Housing board (Amendment) Act, 1990**

(As passed by the Assembly on 18<sup>th</sup> April, 1990)

[Received the assent of the Governor on the 15<sup>th</sup> May, 1990]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 17<sup>th</sup> May, 1990)

An

Act

**To amend the Meghalaya State Housing board Act, 1986.**

Be it enacted by the Legislature of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title, extent and commencement	1	(1) This Act may be called the Meghalaya State Housing Board (Amendment) Act, 1990 (2) It extends to the whole of the State of Meghalaya. (3) It shall be deemed to have come into force with effect from the first day of January, 1987.
Amendment of Section 9 of Act 6 of 1986	2	In Section 9 of the Meghalaya State Housing Board Act, 1986 (Act 6 of 1986) for the existing sub-section (1), the following shall be substituted, namely:-  “(1) The Housing Commissioner and other Officers of the Board equivalent in rank to Government servants of the Group ‘A’ category shall, whenever necessary, be appointed by Government and their salaries, qualifications and other conditions of service shall be such as may be prescribed”.

MEGHALAYA ACT NO. 5 OF 1990

THE REGISTRATION (MEGHALAYA AMENDMENT) ACT, 1990

(As passed by the Assembly on 18<sup>th</sup> April, 1990)

[Received the assent of the President on the 12<sup>th</sup> June, 1990]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 22<sup>nd</sup> June, 1990)

An

Act

**To amend the Registration Act, 1908 (Act XVI of 1908) in its application to the State of Meghalaya.**

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title, extent and commencement	1	(1) This Act may be called the Registration (Meghalaya Amendment) Act, 1990 (2) It extends to the whole of the State of Meghalaya. (3) It shall come into force at once.
Insertion of a new section 22A in Act XVI of 1908	2	In the registration Act, 1908, after Section 22, the following shall be inserted as a new Section 22A, namely:-  “22A. Registration of certain Documents may be desired as being opposed to public policy.  “(1) The State Government may, by notification in the official Gazette, declare that registration of any document or class of documents is opposed to public policy.  “(2) Notwithstanding anything contained in this Act, the Registering Officer shall refuse to register any document to which a notification made under sub-section (1) is applicable”.

## MEGHALAYA ACT NO. 6 OF 1990

## THE MEGHALAYA APPROPRIATION (No. 1) ACT, 1990

(As passed by the Assembly on 27<sup>th</sup> June, 1990)[Received the assent of the Governor on the 30<sup>th</sup> June, 1990](Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 30<sup>th</sup> June, 1990)**An****Act****To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1991**

Be it enacted by the Legislature of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title, extent and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 1990 (2) It shall be deemed to have come into force on the first day of April, 1990
Withdrawal of Rs. 472,75,55,000 from and out of the Consolidated Fund of Meghalaya for the financial year 1990-91	2	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of the sums specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote on Account) Act, 1990 to the sums of Rupees four hundred seventy-two crores, seventy five lakhs, fifty five thousand, towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty-first day of March, 1991 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	1,54,97,000	5,81,000	1,60,78,000
2.	2012-Governor	Revenue	25,000	82,33,000	82,58,000
3.	2013-Council of Ministers	Revenue	87,00,000	...	87,00,000
4.	2014-Administration of Justice	Revenue	73,30,000	12,10,000	85,40,000
5.	2015-Elections	Revenue	1,13,40,000	...	1,13,40,000
6.	2029-Land Revenue	Revenue	2,35,06,000	...	2,35,06,000
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services				
	3475-Other General Economic Services-201-Land Ceilings				
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes, etc				
6250-Loans for Other Social Services					
	6401-Loans for Crop Husbandry				

**23**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
7.	2030-Stamps and Registration Revenue	8,30,000	...	8,30,000	
8.	2039-State Excise Revenue	72,30,000	...	72,30,000	
9.	2040-Sales Tax	} Revenue	52,40,000	} ...	52,40,000
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	} Revenue	3,29,25,000	} ...	3,29,25,000
	2070-Other Administrative Services				
	-Purchase and Maintenance of Transport	} Capital	2,73,00,000	} ...	2,73,00,000
	3055-Road Transport 5055-Capital Outlay on Road Transport				
11.	2045-Other Taxes and Duties on Commodities and Services-II	} Revenue	6,43,60,000	} ...	6,43,60,000
	-Inspectorate of Electricity				
	2501-Special Programme for Rural Development Integrated Rural Energy Programmes	} Capital	10,37,00,000	} ...	10,37,00,000
	2801-Power 2810-Non-Conventional Sources of Energy				
	6801-Loans for Power Project				

**24**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
12.	2047-Other Fiscal Services Promotion of Small Savings	Revenue	3,70,000	...	3,70,000
	2048-Appropriation for reduction or avoidance of Debt ( <i>Charged</i> )	Revenue	...	...	...
	2049-Interest Payments ( <i>Charged</i> )	Revenue	...	19,14,50,000	19,14,50,000
	2051-Public Services Commission ( <i>Charged</i> )	Revenue	...	21,80,000	21,80,000
13.	2052-Secretariat General Services-I-Civil Departments				
	2251-Secretariat-Social and Community Services-I-Civil Departments	Revenue	7,33,37,000	...	7,33,37,000
	3451-Secretariat-Economic Services-I-Civil Departments				
14.	2053-District Administration	Revenue	2,31,40,000	...	2,31,40,000
15.	2054-Treasury and Accounts Administration	Revenue	1,22,70,000	...	1,22,70,000
16.	2055-Police				
	2070-Other Administrative Services fire Protection and Control	Revenue	25,01,57,000	...	25,01,57,000
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)				
	4216-Capital Outlay on Housing (Police)	Capital	2,77,00,000	...	2,77,00,000
	2056-Jails	Revenue	82,80,000	...	82,80,000
17.	4059-Capital Outlay on Public Works (Jails)	Capital	...	...	...

**25**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
18.	2058-Stationery and Printing	Revenue	2,21,00,000	...	2,21,00,000
	4058-Capital Outlay on Stationery and Printing				
	4216-Capital Outlay on Housing-01 -Government Residential Buildings	Capital	45,00,000	...	45,00,000
19.	2052-Secretariat-General Services-II-Public Works Department-Secretariat.				
	2059-Public Works				
	2202-General Education				
	2203-Technical Education Buildings				
	2204-Sports etc. Buildings	Revenue	16,23,74,000	...	16,23,74,000
	2205-Art and Culture				
	2210-Medical and Public Health				
	2216-Housing-01-Government Residential Buildings (i/c. P.W.D)				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Sports etc				
4210-Capital Outlay on Medical and Public Health					
4216-Capital Outlay on Housing-01-Government Residential Buildings (i/c. P.W.D)	Capital	9,52,15,000	...	9,52,15,000	

**26**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	{ 4403-Capital Outlay on Animal Husbandry 4404-Capital Outlay on Dairy Development }			
20.	{ 2070-Other Administrative Services Revenue -Civil defence and Home Guards 4059-Capital Outlay on Public Works (Civil Defence and Home Guards) }	3,33,10,000	...	3,33,10,000
21.	{ 2075-Miscellaneous General Services-104-Pensions and Awards in consideration of Distinguished Services 2202-General Education 2203-Technical Education 2204-Sports and Youth Services 2205-Art and Culture 2236-Nutrition 3425-Other Scientific Research 3454-Census, Survey and Statistics 4204-Capital Outlay on Education, Sports, Art and Culture 6202-Loans for Education, Sports, Art and Culture }	Revenue 63,27,48,000	...	63,27,48,000
	{ 4204-Capital Outlay on Education, Sports, Art and Culture 6202-Loans for Education, Sports, Art and Culture }	Capital 5,00,000	...	5,00,000

27  
SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
22.	2070-Other Administrative Services -IV-Guest Houses, Government Hostels etc			
	2216-Housing-01-Government Resi- dential Buildings (i/c. G.A.D)	Revenue	1,74,17,000	...
	4059-Capital Outlay on Public Works (i/c. G.A.D)	Capital	...	...
23.	2070-Other Administrative Services -V-Training, Vigilance, Admi- nistration of Citizenship Act, etc.	Revenue	15,50,000	...
24.	2071-Pensions and other Retirements Benefits	Revenue	5,00,00,000	...
25.	2070-Other Administrative Services -VI-State Lotteries			
	2075-Miscellaneous General Services	Revenue	9,60,000	...
26.	2210-Medical and Public Health 2211-Family Welfare	Revenue	24,07,52,000	...
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Family Welfare	Capital	2,60,00,000	...

**28**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
27.	2215-Water Supply and Sanitation			
	2216-Housing	Revenue	12,88,61,000	...
	4215-Capital Outlay on Water Supply and Sanitation			12,88,61,000
	4216-Capital Outlay on Housing-01-Government Residential Buildings	Capital	19,50,00,000	...
				19,50,00,000
28.	2216-Housing	Revenue	2,89,95,000	...
	4216-Capital Outlay on Housing General			2,89,95,000
	6216-Loand for Housing	Capital	15,50,000	...
				15,50,000
29.	2217-Urban DevelopmentMunicipal Administration	Revenue	1,04,21,000	...
	6217-Loans for Urban Development	Capital	...	...
30.	2217-Urban Development	Revenue	4,05,69,000	...
	4216-Capital Outlay on Housing			4,05,69,000
	42174216-Capital Outlay on Urban Development	Capital	11,00,000	...
				11,00,000
31.	2220-Information and Publicity	Revenue	1,79,00,000	...
32.	2230-Labour and Employment-01-Labour			1,79,00,000
	2230-Labour and Employment-01-Labour-(A)-Inspectorate of Factories and Steam Boilers	Revenue	1,91,19,000	...
	2230-Labour and Employment-02-Employment and -03-Training			1,91,19,000

**29**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
33	3456-Civil Supplies			
	2408-Food Storage and Warehousing	} Revenue	91,20,000	... 91,20,000
	4408-Capital Outlay on Food Storage and Warehousing	} Capital	83,000	... 83,000
34	2235-Social Security and Welfare-01 -Rehabilitation	Revenue	...	...
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital	...	...
35	2225-Welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes.			
	2235-Social Security and Welfare	} Revenue	6,57,63,000	... 6,57,63,000
	2236-Nutrition (Social Welfare)			
	4059-Capital Outlay on Public Works (Social Welfare)	} Capital	4,80,000	... 4,80,000
36	2235- Social Security and Welfare-60- Other Social Security and Welfare Programmes	Revenue	4,18,000	... 4,18,000
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital	...	... ..
37	2235- Social Security and Welfare-E-60- -Other Social Security and Welfare Programmes			
	2075-Miscellaneous General Services -104-Pension and Awards in consi- deration of distinguished services	} Revenue	9,23,000	... 9,23,000



30  
SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
38.	2250-Other Social Services	Revenue	32,000	... 32,000
39.	3451-Secretariat-Economic-Services -II-Planning Board and attached Offices.	Revenue	1,42,15,000	... 1,42,15,000
40.	2425-Co-operation	Revenue	2,99,80,000	... 2,99,80,000
	4425-Capital Outlay on Co-operation			
	4435-Capital Outlay of other Agricultural Programmes	Capital	1,82,90,000	... 1,82,90,000
	6425-Loans for Co-operation			
41.	2552-North Eastern Areas	Revenue	1,35,00,000	... 1,35,00,000
	4552-Capital Outlay on North Eastern Areas	Capital	8,10,00,000	... 8,10,00,000
42.	3454-Census, Surveys and Statistics -02-Surveys and Statistics	Revenue	77,61,000	... 77,61,000
43.	3475-Other General Economic Services -Regulation of Weights and Measures	Revenue	34,51,000	... 34,51,000
	2216-Housing-01-Government Residential Buildings			
44.	2401-Crop Husbandry			
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programmes	Revenue	17,19,64,000	... 17,19,64,000
	2702-Minor Irrigation			
	2250-Other Social Services			
	2216-Housing			

31  
SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
{	4401-Capital Outlay on Crop Husbandry	} Capital	3,50,00,000	...	3,50,00,000
	4702-Capital Outlay on Minor Irrigation				
	4416-Investment in Agricultural Financial Institutions				
	6401-Loans for Crop Husbandry				
45 {	2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing P.W.D Medium Irrigation Projects	} Revenue	22,00,000	...	22,00,000
	2711-Irrigation, Navigation, Drainage and Flood Control Projects				
	4701-Capital Outlay on Medium Irrigation				
{	1471-Capital Outlay on Flood Control Projects	} Capital	1,87,00,000	...	1,87,00,000
46 {	2402-Soil and Water Conservation	} Revenue	12,56,32,000	...	12,56,32,000
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings				

32  
SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
47.	2501-Special Programmes for Rural Development	Revenue	2,43,70,000	...	2,43,70,000
	6402-Loans for Soil and Water Conservation	Capital	...	...	...
48.	2403-Animal Husbandry	Revenue	8,11,03,000	...	8,11,03,000
	2415-Agricultural Research and Education (Animal Husbandry)				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works	Capital	...	...	...
	6403-Loans for Animal Husbandry				
49.	2404-Dairy Development	Revenue	1,68,81,000	...	1,68,81,000
	2216-Housing-01-Government Residential Buildings				
	2415-Agricultural Research and Education				
50.	2405-Fisheries	Revenue	1,59,67,000	...	1,59,67,000
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings				
	4216-Capital Outlay on Housing	Capital	11,00,000	...	11,00,000
	4405-Capital Outlay on Fisheries				

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
51.	2406-Forestry and Wild Life 2415-Agricultural Research and Education 4406-Capital Outlay on Forests and Wild Life	Revenue	23,42,11,000	...	23,42,11,000
		Capital	10,00,000	...	10,00,000
52.	2515-Other Rural Development Programmes 2216-Housing-01-Government Resi- dential Buildings 2236-Nutrition 2505-Rural Employment 4216-Capital Outlay on Housing 6515-Loans for other Rural Development Programmes	Revenue	9,44,37,000	...	9,44,37,000
		Capital	1,06,00,000	...	1,06,00,000
53.	2852-Industries 4885-Other Capital Outlay on Indus- tries and Minerals 4858-Capital Outlay on Engineering Industries 4860-Capital Outlay on Consumer Industries 6885-Loans for Other Industries and Minerals	Revenue	1,16,55,000	...	1,16,55,000
		Capital	3,98,00,000	...	3,98,00,000

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
54.	2851-Village and Small Industries	Revenue	2,91,27,000	...	2,91,27,000
	2216-Housing-01-Government Residential Buildings				
	4851-Capital Outlay on Village and Small Industries	Capital	25,70,000	...	25,70,000
	6885-Loans for Village and Small Industries.				
55.	2851-Village and Small Industries	Revenue	2,87,21,000	...	2,87,21,000
	2216-Housing-01-Government Residential Buildings				
	4216-Capital Outlay on Housing	Capital	1,72,20,000	...	1,72,20,000
	4853-Capital Outlay on Village and Small Industries				
56.	2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines	Revenue	1,11,20,000	...	1,11,20,000
	4216-Capital Outlay on Housing-01-Government Residential Buildings	Capital	17,00,000	...	17,00,000
4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries Non-Ferrous Metals					
57.	3054-Roads and Bridges	Revenue	19,12,00,000	...	19,12,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	28,01,50,000	...	28,01,50,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
58.	3452-Tourism	Revenue	64,30,000	...	64,30,000
	4059-Capital Outlay on Public Works (Tourism)	Capital	1,35,00,000	...	1,35,00,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
59.	3606-Aid Materials and Equipment	Revenue	40,05,000	...	40,05,000
60.	5465-Investment in General Financial and Training Institutions	Capital	...	...	...
	6003-Internal Debt of the State Government ( <i>Charged</i> )	Capital	...	21,04,59,000	21,04,59,000
	6004-Loans and Advances from the Central Government( <i>Charged</i> )	Capital	...	12,91,75,000	12,91,75,000
61.	7610-Loans to Government Servants etc	Capital	3,50,00,000	...	3,50,00,000
62.	7615-Miscellaneous Loans	Capital	...	...	...
63.	7810-Inter-State Settlement	Capital	...	...	...
64.	7999-Appropriation to Contingency Fund	Capital	...	...	...
Total		...	418,42,67,000	54,32,88,000	472,75,55,000

**MEGHALAYA ACT NO. 7 OF 1990**

**THE MEGHALAYA SOCIETIES REGISTRATION (AMENDMENT) ACT, 1990**

(As passed by the Assembly on 27<sup>th</sup> June, 1990)

[Received the assent of the Governor on the 11<sup>th</sup> July, 1990]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 19<sup>th</sup> July, 1990)

**An**

**Act**

**To amend the Meghalaya Societies Registration Act, 1983 (Meghalaya Act 12 of 1983)**

Be it enacted by the Legislature of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Societies registration (Amendment) Act, 1990 (2) It shall come into force at once.
Amendment of section 7 of Act 1 of 1983	2	In Section 7 of the Meghalaya Societies Registration Act, 1983, in sub-section (2), for the words "one hundred rupees", the words "two hundred and fifty rupees" shall be substituted.

## MEGHALAYA ACT NO. 8 OF 1990

## THE COURT FEES (MEGHALAYA AMENDMENT) ACT, 1990

(As passed by the Assembly on 27<sup>th</sup> June, 1990)[Received the assent of the Governor on the 11<sup>th</sup> July, 1990](Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 19<sup>th</sup> July, 1990)

An

Act

**Further to amend the Court Fees Act, 1870 in its application to Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title, extent and commencement.	1	(1) This Act may be called the Court Fees (Meghalaya Amendment) Act, 1990). (2) It extends to the whole of Meghalaya with such exceptions or modifications as are in force. (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint
Amendment of Schedule I to Act VII of 1870	2	In Schedule I to the Court Fees Act, 1870- (1) For Article I, the following shall be substituted.

Number (1)	(2)	Proper fee (3)
“1. Complaint written statement pleading a set-off or counter-claim or memorandum of appeal (not otherwise provided for in this Act) or of cross-objection presented to any Civil or Revenue Court except those mentioned in section.	When the amount or value of the subject matter in dispute does not exceed one hundred rupees, for every five rupees, or part thereof of such amount or value;  and When such amount or value exceeds one hundred rupees, for every ten rupees, or part thereof, in excess of one hundred rupees up to one hundred and fifty rupees;	One rupee.   Two rupees.



Number (1)	(2)	Proper fee (3)
	and	
	When such amount or value exceeds one hundred and fifty rupees, for every ten rupees, or part thereof, up to one thousand rupees;	Two rupees
	and	
	When such amount or value exceeds one thousand rupees, for every one hundred rupees, one part thereof, in excess of one thousand rupees up to seven thousand five hundred rupees;	Ten rupees
	and	
	When such amount or value exceeds seven thousand five hundred rupees, for every one hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees;	Twenty rupees.
	and	
	When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees up to twenty thousand rupees;	Thirty rupees.
	and	
	When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees up to fifty thousand rupees;	Thirty-seven rupees.
	and	
	When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees;	Fifty rupees.
	Provided that maximum fee liable on a plaint or memorandum of appeal shall not exceed eleven thousand rupees”;	

(ii) for Article 6, 7, 8 and 9 the following shall be substituted, namely-

“6. Copy or translation of a judgement or order not being or having the force of a decree.

When such judgement or order is passed by any Civil Court, other than High Court, or by the Presiding Officer of any Revenue Court or Office or by any other judicial or executive Authority:-

- (a) If the amount or value of the subject matter is fifty or less than fifty rupees. Two rupees
- (b) If such amount or value exceeds fifty rupees. Three rupees.

When such judgement or order is passed by a High Court. Five rupees

“7. Copy of a decree or order having the force of a decree.

When such decree or order is made by any Civil Court other than a High Court or by any Revenue Court.

- (a) If the amount or value of the subject matter of the suit wherein such decree or order is made is fifty or less than fifty rupees. Three rupees
- (b) If such amount or value exceeds fifty rupees. Four rupees.

When such decree or order is made by High Court Ten rupees.

“8. Copy of any document liable to Stamp duty under the Indian Stamp Act, 1890 when left by any party to a suit or proceeding in place of the original withdrawn.

- (a) When the Stamp duty chargeable on the original does not exceed one rupee The amount Act 11 of the duty 1809. Chargeable on the original.
- (b) In any other case. Two rupees”.

9. “Copy of any Revenue or judicial proceeding or order not otherwise provided for by this Act or copy of any account, statement, report or the like taken out of any Civil or Criminal or revenue Court or office or from the office of any Chief officer charge with the executive administration of Division.

For every three hundred sixty words or fraction of three of three hundred and sixty words. Two rupees.

(iii) the table of rate of Ad valorem fees leviable on the institution of suit at; the end shall be substituted by the following:-

Table of rates of Ad valorem fees leviable on the institution of suit.

When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1) Rs.	(2) Rs.	(3) Rs. P.
...	5	1.00
5	10	2.00
10	15	2.00
15	20	3.00
20	25	3.00
25	30	4.00
30	35	5.00
35	40	5.00
40	45	6.00
45	50	7.00
50	55	7.00
55	60	8.00
60	65	9.00
65	70	9.00
70	75	10.00
75	80	11.00
80	85	11.00
85	90	12.00
90	95	13.00
95	100	13.00
100	110	16.00
110	120	18.00
120	130	21.00
130	140	22.00
140	150	23.00
150	160	26.00
160	170	28.00
170	180	30.00
180	190	31.00
190	200	33.00
200	210	34.00
210	220	36.00
220	230	37.00
230	240	39.00
240	250	41.00
250	260	42.00
260	270	44.00
270	280	45.00
280	290	47.00

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When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
290	300	49.00
300	310	50.00
310	320	52.00
320	330	53.00
330	340	55.00
340	350	57.00
350	360	58.00
360	370	60.00
370	380	61.00
380	390	63.00
390	400	64.00
400	410	66.00
410	420	68.00
420	430	69.00
430	440	71.00
440	450	72.00
450	460	74.00
460	470	76.00
470	480	77.00
480	490	79.00
490	500	80.00
500	510	82.00
510	520	83.00
520	530	85.00
530	540	87.00
540	550	88.00
550	560	90.00
560	570	91.00
570	580	93.00
580	590	95.00
590	600	96.00
600	610	98.00
610	620	99.00
620	630	101.00
630	640	102.00
640	659	104.00
659	660	106.00
660	670	107.00
670	680	109.00
680	690	110.00
690	700	112.00
700	710	114.00
710	720	115.00
720	730	117.00

When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1) Rs.	(2) Rs.	(3) Rs. P.
730	740	118.00
740	750	120.00
750	760	122.00
760	770	123.00
770	780	125.00
780	790	127.00
790	800	128.00
800	810	129.00
810	820	131.00
820	830	133.00
830	840	134.00
840	850	136.00
850	860	137.00
860	870	139.00
870	880	141.00
880	890	142.00
890	900	144.00
900	910	145.00
910	920	147.00
920	930	149.00
930	940	150.00
940	950	151.00
950	960	153.00
960	970	155.00
970	980	156.00
980	990	158.00
990	1,000	159.00
1,000	1,100	169.00
1,100	1,200	179.00
1,200	1,300	189.00
1,300	1,400	199.00
1,400	1,500	209.00
1,500	1,600	219.00
1,600	1,700	229.00
1,700	1,800	239.00
1,800	1,900	249.00
1,900	2,000	259.00
2,000	2,100	268.00
2,100	2,200	278.00
2,200	2,300	288.00
2,300	2,400	298.00
2,400	2,500	308.00
2,500	2,600	318.00
2,600	2,700	328.00

When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1) Rs.	(2) Rs.	(3) Rs. P.
2,700	2,800	338.00
2,800	2,900	348.00
2,900	3,000	358.00
3,000	3,100	367.00
3,100	3,200	377.00
3,200	3,300	387.00
3,300	3,400	397.00
3,400	3,500	407.00
3,500	3,600	417.00
3,600	3,700	427.00
3,700	3,800	427.00
3,800	3,900	447.00
3,900	4,000	457.00
4,000	4,100	466.00
4,100	4,200	476.00
4,200	4,300	486.00
4,300	4,400	496.00
4,400	4,500	506.00
4,500	4,600	516.00
4,600	4,700	526.00
4,700	4,800	536.00
4,800	4,900	546.00
4,900	5,000	556.00
5,000	5,100	565.00
5,100	5,200	575.00
5,200	5,300	585.00
5,300	5,400	595.00
5,400	5,500	605.00
5,500	5,600	615.00
5,600	5,700	625.00
5,700	5,800	635.00
5,800	5,900	645.00
5,900	6,000	655.00
6,000	6,100	664.00
6,100	6,200	674.00
6,200	6,300	684.00
6,300	6,400	694.00
6,400	6,500	704.00
6,500	6,600	714.00
6,600	6,700	724.00
6,700	6,800	734.00
6,800	6,900	744.00
6,900	7,000	754.00
7,000	7,100	763.00

When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1) Rs.	(2) Rs.	(3) Rs. P.
7,100	7,200	773.00
7,200	7,300	783.00
7,300	7,400	793.00
7,400	7,500	803.00
7,500	7,750	813.00
7,750	8,000	823.00
8,000	8,250	833.00
8,250	8,500	843.00
8,500	8,750	853.00
8,750	9,000	862.00
9,000	9,250	872.00
9,250	9,500	882.00
9,500	9,750	892.00
9,750	10,000	1001.00
10,000	10,500	1031.00
10,500	11,000	1090.00
11,000	11,500	1090.00
11,500	12,000	1120.00
12,500	12,500	1150.00
12,500	13,000	1179.00
13,000	13,500	1209.00
13,500	14,000	1239.00
14,000	14,500	1268.00
14,500	15,000	1298.00
15,000	15,500	1328.00
15,500	16,000	1357.00
16,000	16,500	1387.00
16,500	17,000	1417.00
17,000	17,500	1447.00
17,000	18,000	1476.00
17,500	18,500	1505.00
18,000	19,000	1536.00
18,500	19,500	1565.00
19,000	20,000	1595.00
20,000	21,000	1569.00
21,000	22,000	1674.00
22,000	23,000	1714.00
23,000	24,000	1753.00
24,000	25,000	1786.00
25,000	26,000	1833.00
26,000	27,000	1872.00
27,000	28,000	1912.00
28,000	29,000	1951.00
29,000	30,000	1991.00

When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1) Rs.	(2) Rs.	(3) Rs. P.
30,000	31,000	2031.00
31,000	32,000	2070.00
32,000	33,000	2110.00
33,000	34,000	2149.00
34,000	35,000	2189.00
35,000	36,000	2229.00
36,000	37,000	2268.00
37,000	38,000	2314.00
38,000	39,000	2347.00
39,000	40,000	2387.00
40,000	41,000	2427.00
41,000	42,000	2460.00
42,000	43,000	2505.00
43,000	44,000	2545.00
44,000	45,000	2585.00
45,000	46,000	2635.00
46,000	47,000	2664.00
47,000	48,000	2704.00
48,000	49,000	2743.00
49,000	50,000	2783.00
50,000	55,000	2833.00
55,000	60,000	2882.00
60,000	65,000	2932.00
65,000	70,000	2981.00
70,000	75,000	3031.00
75,000	80,000	3080.00
80,000	85,000	3130.00
85,000	90,000	3179.00
90,000	95,000	3229.00
95,000	1,00,000	3278.00
1,00,000	1,05,000	3328.00
1,05,000	1,10,000	3377.00
1,10,000	1,15,000	3427.00
1,15,000	1,20,000	3476.00
1,20,000	1,25,000	3526.00
1,25,000	1,30,000	3575.00
1,30,000	1,35,000	3625.00
1,35,000	1,40,000	3674.00
1,40,000	1,45,000	3724.00
1,45,000	1,50,000	3773.00
1,50,000	1,55,000	3823.00
1,55,000	1,60,000	3872.00
1,60,000	1,65,000	3922.00
1,65,000	1,70,000	3971.00



When the amount or value of the subject matter exceeds	But does not exceed.	Proper fees
(1) Rs.	(2) Rs.	(3) Rs. P.
1,70,000	1,75,000	4021.00
1,75,000	1,80,000	4070.00
1,80,000	1,85,000	4120.00
1,85,000	1,90,000	4169.00
1,90,000	1,95,000	4219.00
1,95,000	2,00,000	4268.00
2,00,000	2,05,000	4318.00

And the fee increases at the rate of forty-one rupees and five paise for every five thousand rupees or part thereof, up maximum fee of eleven thousand rupees, for example:-

Rs.	Rs.
3,00,000	5258.00
4,00,000	6248.00
5,00,000	7238.00
6,00,000	8228.00
7,00,000	9218.00
8,00,000	10,208.00
9,00,000	11,198.00
10,00,000	12,188.00
11,00,000	13,178.00
11,05,000	13,228.00

Amendment of Schedule II to Act VII of 1870 3.For Schedule II to the principal Act, the following shall be substituted namely:-

#### SCHEDULE II

Number (1)	Fixed Fees (2)	Proper Fees (3)
1. Application or petition.	(1) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject application relates exclusive to those dealings; or	One Rupee

Number		Proper Fees
(1)	(2)	(3)
	When presented to any Municipal Board or others local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, of the application or petition relates solely to such conservancy or improvement or any place, if the application or petition relates solely to such conservancy or improvement; or	
	When presented to any Civil Court other than a principal Civil Court of original jurisdiction or to any Court of small Causes constituted under Act No. XI of 1865 or under Act NO. XVI of 1868 section 20 or to a collector or other officer of revenue in relation to any suit or case in which the subject-matter is less than fifty rupees; or	
	When presented to any Civil Criminal or revenue Court or to any Board or Executive Officer for the purpose of obtaining a copy or translation of any judgement, decree or order passed by such Court, Board or Officer or of any other document on record in such Court or Office.	
	(b)When presented to a Regional Transport Authority or State Transport authority containing a prayer for permits for Contract Carriage, Stage Carriage, Private Carriage, or Public Carrier or for any other purpose,	Twelve rupees.
	(c) When containing a complaint or charge of any offence other than an offence for which police officers may, under the Criminal Procedure Code arrest without warrant and presented to any Criminal Court; or	In the case of complaint or charge of an offence presented to a Criminal Court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement, with Government, and when the subject-matter of the application or petition relates exclusively to such engagement one rupee and sixty five paise and in other cases, one rupee and ten paise.
	When presented to a Civil, Criminal or Revenue Court or to a collector, or any Revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act; or to deposit in Court revenue or rent; or for determination by a Court of the amount of compensation to be paid by a landlord to his tenant; or	

Number (1)	(2)	Proper Fees (3)
	When presented to a collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if prescribed previous to the final confirmation of such settlement; or	
	When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement.	Two rupees
	When presented to any officer of land revenue by any person the kabulyat application for settlement of land under direct engagement with Government.	Three rupees
	(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any Chief Officer charged with the executive administration of a Division and not otherwise provided for by this Act.	Four rupees.
	(e) When presented to a High Court.	Sixty rupees.
	i) Under article 226 of the Constitution.	
	ii) In all other matters	Twelve rupees.
	(f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mohals, elephant mohals or an offer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commodities.	Twelve rupees.
	(g) When presented to an appropriate Revenue Authority for demarcation of land.	

Number (1)	(2)	Proper Fees (3)
	i) When the area of such land does not exceed once hectare; ii) For each subsequent area of one hectare or part thereof.	Three rupees  Two rupees.
1A. Application to any Civil that records may be called for from another Court.	When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.	Two rupees in addition to any fee levied on the application under clause (a), Clause (c) or clause (e) of Article of this Schedule.
2. Application for leave to sue as a pauper		Two rupees.
3. Application for leave to appeal as a pauper	(a) When presented to District Court (b) When presented to Commissioner or a High Court.	Three rupees. Four rupees.
5. Complaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.		
6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal procedure, 1898, or the Code of Civil Procedure, 1908 and not otherwise provided for by this Act.		Act V of 1898  Act V of 1908  Two rupees

Number (1)	(2)	Proper Fees (3)	
7. Undertaking under section 49 of the Indian Divorce Act, 1869			Act V of 1869
8.			
9.			
10. Muktarama or Vakalatnama.	When presented for the conduct of any one case-		
	(a) To any Civil or Criminal Court other than a High Court, or to any Revenue Court or to any Collector or Magistrate or other Executive Officer except such as are mentioned in clauses (b) and (c) of this Number.	Two rupees.	
	(b) To a Commissioner of Revenue, Circuit or Custom or to any officer charged with the Executive Administration of a Division, not being the Chief Revenue of Executive Authority;	Three rupees	Act IV of 1939
	(c) To a High Court, Chief Commissioner Board of Revenue, or other Chief Controlling Revenue, or Executive Authority, or an Appellate Authority prescribed under the Motor Vehicles Act, 1939 or to an Appellate Authority prescribed under Assam Sales Tax Act, 1947	Seven rupees	Act IV of 1959  Assam Act XVII of 1947.

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Number (1)	(2)	Proper Fees (3)
11. Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented.	<ul style="list-style-type: none"> <li>(a) To any Civil Court other than a High Court, or to any Revenue Court or executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (b);</li> <li>(b) To an Excise Appellate Authority under Rule 340 of the Assam Excise Rules;</li> <li>(c) To a High Court of Chief Commissioner or other Chief Controlling Executive or Revenue Authority except an authority prescribed in clause (b);</li> <li>(d) To an Excise Appellate Authority under Rule 341 of the Assam Excise Rule;</li> <li>(e) To a High Court in miscellaneous revenue matters except (f) below or to an Appellate Authority prescribed under the Motor Vehicles Act, 1939;</li> <li>(f) To a High Court in appeal and revision matter arising out of settlement fishery               <ul style="list-style-type: none"> <li>i) When the bid money is below ten thousand rupees;</li> <li>ii) When the bid money is above ten thousand rupees but below twenty thousand rupees.</li> <li>iii) When the bid money is above twenty thousand rupees</li> </ul> </li> </ul>	<ul style="list-style-type: none"> <li>Four rupees.</li> <li>Twenty rupees.</li> <li>Thirteen rupees.</li> <li>Sixty six rupees.</li> <li>Twenty rupees.</li> <li>Twenty rupees.</li> <li>Twenty rupees.</li> <li>Thirty-three rupees.</li> <li>Forty rupees.</li> </ul>
12. Gaveat		Thirteen rupees
13. Application under Act No. 10 of 1859, Section 26 of Bengal Act No. 6 of 1862, section 9, of Bangal Act No. 8 of 1869, section 37		Seven rupees
14. Petition in a suit under the Native converts' Marriage Dissolution Act, 1866,		Seven rupees

Number (1)	(2)	Proper Fees (3)	
17. Complaint or Memorandum of appeal in each of the following suits.	i) To alter or set aside a summary decision or order of any of the Civil Court not established by Letters Patent or of any Revenue Court;	Twenty rupees.	
	ii) To alter or cancel any entry in a register of the names of proprietors of revenue-paying estates;		
	iii) To obtain a declaration decree where no consequent relief is prayed;	Twenty four rupees.	
	iv) To set aside an awards	Twenty rupees.	
	v) To set aside an adoption	Twenty seven rupees.	
	vi) Every other suit where it is not possible to estimate at a money- value the subject-matter in dispute, and which is not otherwise provided for by this Act.	Twenty rupees.	
18. Application under section 14 or section 20 of the Indian Arbitration Act, 1940, for a direction, for filing an award or for an order for filing an agreement.	When presented to a Munsiffs Court	Twenty rupees.	
	When presented to any other Court	Sixty six rupees	Act X of 1940
19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure 1908		Twenty rupees.	Act V of 1908

Number (1)	(2)	Proper Fees (3)		
20. Every petition under the Indian Divorce Act, 1869, except petitions under section 44 of the same Act, and every memorandum of appeal under Section 55 of the same Act.		Twenty rupees	seven	Act IV of 1869
21. Plaint or Memorandum of appeal under the Parsi Marriage and Divorce Act, 1865		Twenty rupees	seven	Act XV of 1865.



## MEGHALAYA ACT NO. 9 OF 1990

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)  
(AMENDMENT) ACT, 1990(As passed by the Assembly on 27<sup>th</sup> June, 1990)[Received the assent of the Governor on the 24<sup>th</sup> July, 1990](Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 27<sup>th</sup> July, 1990)**An****Act***Further to amend the Legislative Assembly of Meghalaya (Members' Pension) (Act 6 of 1977).*

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

- |  |   |   |
|--|---|---|
| Short title and commencement.  | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 1990.<br>(2) It shall come into force with effect from the first day of June,  |
| Amendment of Section 3 of Act 6 of 1977                                | 2 | In the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 as amended (hereinafter referred to as the principal Act), in section 3, sub-section (1)-<br><br>(a) For the words "four hundred rupees" the words "seven hundred and fifty rupees" shall be substituted; and<br>(b) In the second proviso thereto, for the words "in excess of five, so, however, that in no case the pension payable to such person shall exceed five hundred rupees per month" the words "in excess of five years" shall be substituted. |
| Revised rate of pension to apply to Ex-Members of Legislative Assembly | 3 | The revised rate of pension under section 2 shall, with effect from the commencement of this Act, also apply to all persons receiving pension under the provisions of the principal Act before its amendment by this Act.   |

**MEGHALAYA ACT NO. 10 OF 1990**

**THE MEGHALAYA MUNICIPAL (AMENDMENT) ACT, 1990**

**(As passed by the Assembly on 27<sup>th</sup> June, 1990)**

[Received the assent of the Governor on the 24<sup>th</sup> July, 1990]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 27<sup>th</sup> July, 1990)

**An**

**Act**

**Further to amend the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya).**

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

Short title and commencement.	1	(1) This Act may be called the Meghalaya Municipal (Amendment) Act, 1990. (2) It shall be deemed to have come into force with effect from the first day of January, 1990
Amendment of Section 14 of Assam Act XV of 1957	2	In section 14 of the Meghalaya Municipal Act (Assam Act XV as adapted by Meghalaya) (hereinafter referred to as the principal Act), for the words "twenty one years" occurring between the words "age of" and "being a", the words "eighteen years" shall be substituted.
Amendment of Section 78 of Assam Act XV of 1957	3	In section 78 of the principal Act, for the words "twenty rupees", "five rupees" and "two hundred rupees" occurring therein the words "two hundred rupees" "twenty rupees" and "one thousand rupees" respectively shall be substituted.

## MEGHALAYA ACT NO. 11 OF 1990

## THE INDIAN STAMP MEGHALAYA AMENDMENT ACT, 1990

(As passed by the Assembly on 27<sup>th</sup> June, 1990)[Received the assent of the Governor on the 30<sup>th</sup> July, 1990](Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 2<sup>nd</sup> August, 1990)

An

Act

**Further to amend the Indian Stamp Act, 1899 in its application to Meghalaya**

Be it enacted by the Legislature of the State of Meghalaya in the Forty-first Year of the Republic of India as follows:-

- |   |   |  |
|---|---|--|
| Short title, extent and commencement.   | 1 | (1) This Act may be called the Indian Stamp (Meghalaya Amendment) Act, 1990.<br>(2) It extends to the whole of Meghalaya;<br>(3) It shall come into force at once.                                   |
| Amendment of Section I of Act 2 of 1899 | 2 | In schedule I to the Indian Stamp Act, 1899 for Articles 1 to 10, 12, 15, to 20, 22 to 26, 28, 29, 31 to 36, 38 to 46, 48, 50, 51, 54 to 61 and 63 to 65 the following shall be substituted namely:- |

## Description of instrument

## Proper stamp duty

“1. AACKNOWLEDGEMENT of a debt exceeding twenty rupees in amount or value, written or signed by or on behalf of, a debtor in order to supply evidence of such debt in any book (other than a banker’s pass book) or on a separate piece of paper when such book or paper is left in the creditor’s possession: provided that such acknowledgement does not contain any promise to pay the debt or any stipulation to pay interest or to delivery any goods or other property.

One Rupee

1. ADMINISTRATION-BOND including a bond, given under section 6 of the Government Saving Bank Act, 1873, or section 291 or section 376 of the Indian Succession Act, 1925-

Act V of 1873.  
Act XXXIX of 1925

(a) Where the amount does not exceed Rs. 1,000

The same duty as a bond (No. 15) for such amount

Description of instrument	Proper stamp duty	
(b) In any other case	Twenty four rupees.	
2. ADOPTION-DEED, that is no say, any instrument (other than a will) recording an adoption, or conferring or purporting to confer an authority to adopt.	Forty eight rupees.	
3. AFFIDAVIT, including and affirmation or declaration in the case of person by law allowed to affirm or declare instead of swearing.	Five rupees.	
<b>Exemptions</b>		
Affidavit of declaration in writing when made-		
(a) As a condition of enlistment under the Indian Army Act, 1950;		
(b) For the immediate purpose of being filed or used in any Court or before the officer of any Court; or		Act XLVI of 1950
(c) For the sole purpose of enabling any person to receive any pension or charitable allowance.		
4. AGREEMENT OR MEMORANDUM OF AN AGREEMENT-		
(a) If relating to the sale of a bill of exchange;	One rupee.	
(b) If relating to the sale of a Government security;	Subject to a maximum of sixty four rupees for every Rs. 10,000 pr part thereof the value of the security.	
(c) If relating to the purchase or sale of shares, script stocks bond, debentures stocks or any other marketable security of a like nature in or of any incorporated company of other body corporate-		
i) When such agreement or memorandum of an agreement is with or through a member of between members of a stock Exchange recognised under the Securities Contracts Regulation Act, 1956;	One Rupee for every Rs. 2,500 or part thereof of the value of the security at the time of its purchase or sale, as the case may be	Act XIIL of 1956

Description of instrument	Proper stamp duty
ii) In other cases;	Rupee one for every Rs. 2,500 or part thereof of the value of the security at the time of its purchase or sale, as the case may be.
(d) If executed for service or for performance of work of any estate whether held by one person, or by more persons than one as cowners, and whether is one or more blocks, and situated in Meghalaya where the advance given under such agreement does not exceed fifty rupees;	One Rupee.
(e) If not, otherwise provided for.	Three Rupees.

### Exemptions

#### AGREEMENT FOR MEMORANDUM OF AN AGREEMENT-

- (a) For or relating to the sale of goods or merchandise exclusively not being a more or memorandum chargeable under No. 43;
- (b) Made in the form of tenders to the Government of India for or relating to any loan.

#### AGREEMENT TO LEASE-

Lease (No. 35)

5. AGREEMENT RELATING TO DEPOSIT OF LITTLE-DEEDS PAWN OR PLEDGE, that is to say any instrument evidencing an agreement relating to-

- (1) The deposit of little-deeds or instruments constituting or being evidence of the little to any property whatever (other than a marketable security), or
- (2) The pawn or pledge of moveable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced or to be advanced by way of loan of existing or further debt-

Description of instrument	Proper stamp duty
(a) If such load or debt is repayable on demand or more than three instrument evidencing the agreement-	
i) If the amount of loan does not exceed Rs. 500	Four Rupees.
ii) If it exceeds Rs. 500 and does not exceed Rs. 1,000	Eight Rupees.
iii) And for every Rs. 1,000; or part thereof in excess of Rs. 1,000	Eight Rupees.
(b) If such loans or debt is repayable not more the three months from the date of such instrument	Half the duty payable under sub-clause (a)

### EXEMPTIONS

Instrument of pawn or pledge of goods unattested.

#### 6. APPOINTMENT IN EXECUTION OF A POWER-

Whether of trustees or of property moveable or immovable, where made by any writing not being a will-

- |   |                     |
|---|---------------------|
| (a) Where the value of the property does not exceed Rs. 1,000 | Forty Rupees;       |
| (b) In any other case;  | Seventy one Rupees; |

#### 7. APPRAISEMENT OR VALUATION made otherwise than under an order of the court in the course of a suit-

- |  |  |
|--|--|
| (a) Where the amount does not exceed Rs. 1,000 | The same duty as a Bond (No. 15) for such amounts. |
| (b) In any other case.                         | Twenty four Rupees.                                |

### EXEMPTIONS

Appraisement or valuation made for the information of one party only, and not being in any manner obligatory between parties either by agreement or operation of law.

- (a) Appraisement of crops for the purpose of ascertaining the amount to be given to a landlord as rent.

Description of instrument	Proper stamp duty
8. APPRENTICESHIP-DEED, including every writing relating to the service or tuition of any apprentice clerk of servant placed with any master to learn any profession, trade or employment.	Twenty four Rupees.

### Exemptions

Instrument of apprenticeship executed by a Magistrate Apprentices Act, 1961, or by, which a person is apprenticed by or at the charge of any public charity.	ACT LII of 1961
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### 9. ARTICLES OF ASSOCIATION OF A COMPANY-

- |  |                                  |
|--|----------------------------------|
| (a) Where the company has no share capital or the nominal share capital does not exceed Rs. 2,500; | Sixty nine rupees.               |
| (b) Where the nominal share capital exceed Rs. 2,500; but does not exceed Rs. 5,000.               | Seventy nine rupees              |
| (c) Where the nominal share capital exceed Rs. 5,000; but does not exceed Rs. 1,00,000             | One hundred nineteen rupees.     |
| (d) Where the nominal share capital exceed Rs. 1,00,000;   | Two hundred thirty eight rupees. |

### Exemptions

Articles of any Association not formed for profit and registered under Section 25 of the Companies act, 1956,. See also Memorandum of Association of Company (No. 39).

Act I of 1956

ASSIGNMENT- See, conveyance (No. 23). Transfer (No.62), and Transfer of lease (No. 63), as the case may be.

ATTORNEY- See Power-of-attorney (No. 48).

AUTHORITY TO ADOPT- See Adoption-deed (No. 3).

Description of instrument	Proper stamp duty	
12. AWARD that is to say, any decision in writing by an arbitrator or umpire, not being an award directing a partition, on a reference made otherwise than by an order of the Court in the course of a suit.	The same duty as a Bond (No. 15) for the amount or value of the property to which the award relates as set forth in such award subject to a maximum of Ninety nine rupees.	Act VII of 1870
15. BOND (as defined by section (5), not being a DEBENTURE (No. 27), for not being otherwise provided for by this Act, or by the Court Fess Act, 1870-		
Where the amount or value secured does not exceed Rs. 10;	One rupee.	
Where it exceeds Rs. 10 and does not exceed Rs. 50;	One rupee.	
Where it exceeds Rs. 50 and does not exceed Rs. 100;	Two rupees	
Where it exceeds Rs. 100 and does not exceed Rs. 200;	Four rupees.	
Where it exceeds Rs. 200 and does not exceed Rs. 300;	Six rupees.	
Where it exceeds Rs. 300 and does not exceed Rs. 400;	Eight rupees.	
Where it exceeds Rs. 400 and does not exceed Rs. 500;	Eleven rupees	
Where it exceeds Rs. 500 and does not exceed Rs. 600;	Fourteen rupees	
Where it exceeds Rs. 600 and does not exceed Rs. 700;	Seventeen rupees	
Where it exceeds Rs. 700 and does not exceed Rs. 800;	Nineteen rupees	
Where it exceeds Rs. 800 and does not exceed Rs. 900;	Twenty one rupees	
Where it exceeds Rs. 900 and does not exceed Rs. 1,000;	Twenty four rupees	



Description of instrument	Proper stamp duty
And for every Rs. 500 or part thereof in excess of Rs. 1,000	Thirteen rupees

See Administration Bond (No. 2) Bottomry Bond (No. 16) Customs Bond (No. 26). Indemnity Bond (No. 34), Respondentia Bond (No. 56), Security Bond (No. 57).

### Exemptions

Bond, when executed by-

(a) Headmen nominated under rules framed in accordance with the Bengal Irrigation Act, 1876, Section 99, for the due performance of their duties under that Act;

Bengal Act  
III of 1876

(b) Any person for the purpose of guaranteeing that the local income derived from private subscriptions to a charitable dispensary or hospital or any other subject of public utility, shall not be less than a specified sum per mensem.

16. BOTTOMRY BOND, that is to say, any instrument whereby the master of a sea-going ship borrows money on the security of a ship to enable him to preserve the ship or prosecute her voyage: The same duty as a Bond (No. 15), for such amount.

17. CANCELLATION, instrument of (including any instrument by which any instrument previously executed is cancelled), if arrested and not otherwise provided for. Twenty four rupees.

See also RELEASE (No. 55) Revocation of Settlement (No.58 B). Surrender of Lease (No. 61). Revocation of Trust (No. 65. B)

18. CERTIFICATE OF SALE ( in respect of each property put up as a separate lot and sold), granted to the purchase of any property sold by public auction by a Civil or Revenue Court, of Collector or other Revenue officer-

(a) Where the purchase money does not exceed Rs. 10; One rupee

Description of instrument	Proper stamp duty
(b) Where the purchase money does not exceed Rs. 10 but does not exceed Rs. 25;	Two rupees.
(c) In any other case	The same duty as a conveyance (No. 23), for a consideration equal to the amount of the purchase money only.
19. CERTIFICATE OR OTHER DOCUMENT, evidencing the right or title of the holder there or any other person, either to any shares scrip or stock in or of any incorporated company or other body corporate or to become proprietor of shares, scrip or stock in or any such company or body.	One rupee.
20. CHARTERED PARTY, that is to say any instrument (except an agreement for the hire of a tugsteamer), whereby a vessel, or some specified principal part thereof is let for specified purposes of the charterer, whether it includes a penalty clause or not.	Five rupees.
22. COMPOSITION-DEED, that is to say, any instrument executed by a debtor, whereby he conveys his property for the benefit of his creditors, or whereby payment of a composition or dividend on their debt is secured to the creditors, or whereby provisions is made for the continuance of the debtor's business under the supervisor of inspector or under letters of licence, for the benefit of his creditors.	Forty eight rupees.
23. CONVEYANCE (as defined by section 2 (10) not being a Transfer charged of exempted under No. 52-	
Where the amount or value of the consideration for such conveyance as set forth therein does not exceed Rs. 50;	Two rupees.
Where it exceeds Rs. 50 and does not exceed Rs. 100;	Four rupees.
Where it exceeds Rs. 100 and does not exceed Rs. 200;	Seven rupees.

Description of instrument	Proper stamp duty
Where it exceeds Rs. 200 and does not exceed Rs. 300;	Ten rupees.
Where it exceeds Rs. 300 and does not exceed Rs. 400;	Thirteen rupees.
Where it exceeds Rs. 400 and does not exceed Rs. 500;	Eighteen rupees.
Where it exceeds Rs. 500 and does not exceed Rs. 600;	Twenty one rupees.
Where it exceeds Rs. 600 and does not exceed Rs. 700;	Twenty five rupees.
Where it exceeds Rs. 700 and does not exceed Rs. 800;	Twenty nine rupees.
Where it exceeds Rs. 800 and does not exceed Rs. 900;	Thirty two rupees.
Where it exceeds Rs. 900 and does not exceed Rs. 1,000;	Thirty six rupees.
For every Rs. 500 or part thereof in excess of Rs. 1,000	Eighteen rupees.
Where it exceeds Rs. 50,000 and does not exceed Rs. 90,000;	Forty-eight rupees for every one thousand rupees.
Where it exceeds Rs. 90,000 and does not exceed Rs. 1,50,000;	Sixty-four rupees for every one thousand rupees.
And where it exceeds Rs. 1,50,000;	Seventy-nine rupees for every one thousand rupees.

Provided that where the "instrument" or the conveyance is in respect of an Industrial Loan certified as such by the Director of Industries, Meghalaya, the stamp duty shall be half of the above rate.

### **Exemptions**

Assignment of copyright under the Indian Copyright Act, 1957.

Act XIV of  
1957

Description of instrument	Proper stamp duty
CO-PARTNERSHIP DEED. See partnership (No. 46)	
<b>24. COPY OR EXTRACT</b>	
Certified to be a true copy or extract by or by order of any public officer and not chargeable under the law for the time being in force relating to court fees-	
i) If the original was not chargeable with duty, or if the duty with which it was chargeable does not exceed one rupee;	Three rupees.
ii) If any other case not falling within the provision of section 6A.	Five rupees.
<b>Exemptions</b>	
(a) Copy of any paper which a public officer is expressly required by law to make or furnish for record in any public office or for any public purpose;	
(b) Copy of, or extract from any register relating to birth baptisms, naming, dedications, marriages, divorces, deaths or burials.	
<b>25. COUNTERPART OR DUPLICATE</b> of any instrument, chargeable with duty and in respect of which the proper duty has been paid-	
(a) If the duty with which the original instrument is chargeable does not exceed two rupees;	The same duty as is payable on the original.
(b) In any other case not falling within the provisions of section 6A	Five rupees.
<b>Exemptions</b>	
Counterpart of any lease granted to a cultivator, when such lease is exempted from duty.	
<b>26. CUSTOM-BOND</b>	
(a) Where the amount does not exceed Rs. 1,000;	The same duty as bond (No. 15) for such amount
(b) In other case           ...           ...           ...	Thirty-two rupees.

Description of instrument	Proper stamp duty
<p>28. DELIVERY ORDER IN RESPECT OF GOODS that is to say, any instrument entitling any person therein named, or his assigns or the holder thereof to the delivery of any goods lying in any dock or port or in any warehouse in which goods are stored or deposited on rent or hire, or upon any wharf, such instrument being signed by or behalf of the owner of such goods upon the sale or transfer of the property therein, when such goods exceed in value twenty rupees.</p>	One rupee.
<p>DEPOSIT OF TITLE DEEDS See Agreement relating to Deposit of Title deeds, Pawn or Pledge (No. 6)</p>	
<p>DISSOLUTION OF PARTNERSHIP See partnership (No. 46)</p>	
<p>29. DIVORCE- Instrument of, that is to say, any instrument by which any person effects the dissolution of his marriage.</p>	Sixteen rupees.
<p>POWER- Instrument of, see settlement (No. 58)</p>	
<p>DUPLICATE-See counterpart (No. 25)</p>	
<p>31. EXCHANGE OF PROPERTY- Instrument of.</p>	The same duty as conveyance (No. 23) for a consideration equal to the value of the property of greatest value as set forth in such instrument.
<p>EXTRACT-see copy (No. 24)</p>	
<p>32. FURTHER CHARGE- Instrument of, that is to say, any instrument imposing a further charge on mortgaged property-</p>	
<p>(a) When the original mortgaged is one of the description referred to in clause (a) of article No. 40 (that is, with possession).</p>	The same duty as conveyance (No. 23) for a consideration equal to the amount of the further charge secured by such instrument.

Description of instrument	Proper stamp duty
(b) When such mortgage is one of the description referred to in clause (b) of Article No. 40 (that is without possession):-	
i) If at the time of execution of the instrument of further charge possession of the property is given or agreed to be given under such instrument;	The same duty as conveyance (No. 23) for a consideration equal to the charge (including the original mortgage and any further charge a readymade), less than duty already paid on such original mortgage and further charge.
ii) If possession is not so given.	The same duty as a Bond (No. 15) for the amount of the further charge secured by such instrument.
33. GIFT- Instrument of not being a settlement (No. 58), or will or Transfer (No. 62)	The same duty as a conveyance (No. 23) for a consideration equal to the value of property as set forth in such instrument.
HIRING AGREEMENT- Or agreement for service, see agreement (No. 5)	
34. INDEMNITY BOND, INSPECTORSHIP DEED; see composition-Deed (No. 22).	The same duty as section Bond (No. 57) for same amount
35. LEASE-including and under lease or sub-lease and any agreement to let or sub-let:-	
(a) Whereby such lease the rent is fixed and no premium is paid or delivered:-	The same duty Bond (No. 15) for the whole amount payable or deliverable under such lease
i) Where the lease purports to be for a term of less than one year;	The same duty as a Bond (No. 15) for the amount or value of the average annual rent reversed.
ii) Where the lease purports to be for a term of not less than one year but not more than five year;	The same duty as a conveyance (No. 23) for a consideration equal to the amount or value of the average annual rent reversed.
iii) Where the lease purports to be for a term exceeding five years and not exceeding ten years;	

Description of instrument	Proper stamp duty
iv) Where the lease purports to be for a term exceeding ten years but not exceeding twenty years;	The same duty as a conveyance (No. 23) for a consideration equal to twice the amount or value of the average annual rent reversed.
v) Where the lease purports to be for a term exceeding twenty years but not exceeding thirty years;	The same duty as a conveyance (No. 23) for a consideration equal to three times the amount or value of the average annual rent reversed.
vi) Where the lease purports to be for a term exceeding thirty years but not exceeding one hundred years;	The same duty as a conveyance (No. 23) for a consideration equal to four times the amount or value of the average annual rent reversed.
vii) Where the lease purports to be for a term exceeding one hundred years or in perpetuity;	The same duty as a conveyance (No. 23) for a consideration equal in the case of a lease granted solely for agricultural purposes to one-tenth and in any other case to one-sixth of the whole amount of rent which would be paid or delivered in respect of the first fifty years of the lease.
viii) Where the lease does not purport to be for any definite term;	The same duty as a conveyance (No. 23) for a consideration equal to three times the amount or value of the average annual rent reversed which would be paid or delivered for the first ten years if the lease continued so long.
(b) Where the lease granted for a fine or premium or for money advanced and where no rent is reserved.	The same duty as a conveyance (No. 23) for a consideration equal to the amount or value of such fine or premium or advance as set forth in the lease.
(c) Where the lease granted for a fine or premium or for money advanced in addition to rent is reserved.	The same duty as a conveyance (No. 23) for a consideration equal to the amount or value of such fine or premium, or advance as set forth in the lease, in addition to the duty which would have been payable such lease, if no fine or premium or advance had been paid or delivered:

## Description of instrument

## Proper stamp duty

Provided that in any case when agreement to lease is stamped with the advolarem stamp required for a lease, and a lease in pursuance of such agreement is subsequently executed the duty on such lease shall not exceed one rupee and fifty five paise.

### Exemptions

Lease, executed in the case of cultivator and for the purpose of cultivation (including a lease of trees for the production of food or drinking), without payment or delivery of any fine or premium, when a definite term is expressed and such term does not exceed one year, or when the average annual rent received does not exceed one hundred rupees.

In this exemption a lease for the purpose of cultivation shall include a lease of land for cultivation together with a home stand or tank.

**Explanation-**when a lease under take to pay any recurring charge, such as Government revenue, landlord's share of cesses, or the owner's share of municipal rate or taxes, which is by law recoverable from the lessor, the amounts so agreed to be paid by lessee shall be deemed to be part of the rent.

36. LETTER OF ALLOTMENT OF SHARE; in any company or proposed company or in respect of any loan to be raised by any company or proposed company. One rupee.

See also CERTIFICATE OR OTHER DOCUMENT (No. 19).

38. LETTER OF LICENCE, that is to say any agreement between a debtor and his creditors that the letter shall, for a specified time, suspend their claims and allow the debtor to carry on business at his own discretion. Thirty two rupees.



Description of instrument	Proper stamp duty	
39. MEMORANDUM OF ASSOCIATION OF A COMPANY-		
(a) If accompanied by articles of association under section 26 of the companies Act, 1956.	Ninety five rupees.	Act 1 of 1956
(b) If not so accompanied-		
i) Where the nominal share capital does not exceed one lakh of rupees.	Two hundred thirty eight.	
ii) Where the nominal share capital exceeds one lakh of rupees.	Three hundred ninety-six rupees.	

### Exemptions

Memorandum of any association not formed for profit and registered under Section 25 of the Companies Act, 1950		Act 1 of 1956
40. MORTGAGE-DEED not being in Agreement relating to Deposit of Title Deeds, Pawn or pledge (No. 6) Bottomry Bond (No. 16), Mortgage of a Crop (No. 41), Responcia Bond (No. 56), or Security Bond (No. 57)		
(a) When possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given.	The same duty as a conveyance (No. 23), for a consideration equal to the amount secured by such deed.	
(b) When possession of the property or any part of the property comprised in such deed is not given by the mortgagor or agreed to be given.	The same duty as a Bond (No. 15), for the amount secured by such deed.	

**Explanation-** A mortgagor who gives to the mortgagee a power of attorney to collect rents or a lease of the property mortgaged or a part thereof is deemed to give possession within the meaning of the article.

i) When a collateral or auxiliary or additional or substituted security, or by way or further assurance for the above mentioned purpose where the principal or primary security is duly stamped for every sum secured not exceeding Rs. 1,000	Three rupees.	
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Description of instrument	Proper stamp duty
ii) And for every Rs. 1,000 or part thereof secured in excess of Rs. 1,000	Three rupees.

### Exemptions

(1) Instrument executed by persons taking advances under the Land Improvement Loans Act, 1883 or the Agriculturist's Loan Act, 1884, or by their sureties as security for the repayment of such advances.	Act XIX of 1883
(2) Letter of hypothecation accompanying a bill of exchange.	Act XII of 1884
41. MORTGAGE OF CROP, including any instrument evidencing an agreement to secure the repayment of a loan made upon any mortgage of a crop, whether the crop is or is not in existence at the time of the mortgage-	
(a) When the loan is repayable not more the three months from the date of instrument-	
For every sum secured not exceeding Rs. 200, and	One rupee.
For every Rs. 200 or part thereof secured in excess of Rs. 200	One rupee.
(b) When the loan is repayable more than three months, but not more than eighteen months from the date of instrument-	
For every sum secured not exceeding Rs. 100 and	One rupee.
For every Rs. 100 or part thereof secured in excess of Rs. 100	One rupee.
42. NOT ARIAL ACT, that is to say, any instrument, endorsement, note, attestation, certificate or entry not being a protest (No. 15) made or signed by Notary Public in the execution of the duties of his office, or by and other person lawfully acting as a Notary Public	Five rupees.

Description of instrument	Proper stamp duty
See also Protest of Bill or Note (No. 15)	
43. NOTE OR MEMORANDUM, sent by a Broker of Agent to his principal intimating the purchase or sale on account of such principal-	
(a) Of any goods exceeding in value twenty rupees.	One rupee.
(b) Of any stock or marketable security exceeding in value twenty rupees.	One rupee for every Rs. 5,000 or part thereof of the value of stock or security subject to a maximum of forty rupees.
44. NOTE OF PROTEST BY THE MASTER OF A SHIP- See also protest by the Master of ship (No. 15)	Three rupees.
Order for the payment of money- See Bill of Exchange (No. 13)	
45. PARTITION- Instrument of [as defined by section 2 (5)]	The same duty as a Bond (No. 15) for the amount of the value of the separated shares or shares of property. N.B- The largest share remaining after the property is partitioned or if there are two or more shares of equal value and not smaller than any of the other share than one of such equal (share) shall be deemed to be that from which the other shares are separated;
	Provided always that-
	(a) When an instrument of partition containing an agreement to divide property severally is executed and a partition is effected in pursuance of such agreement the duty chargeable upon the instrument affecting such partition shall be reduced by the amount of duty paid in respect of first instrument but shall not be less than three rupees.
	(b) Where land is held on revenue settlement for a period not exceeding thirty years and paying the full assess

## Description of instrument

## Proper stamp duty

ment, the value for the purpose of duty shall be calculated at not more than five times the annual revenue.

(c) Where a final order for effecting a partition passed by any Revenue authority or any Civil Court or an award by an arbitrator directing a partition is stamped with the stamp required for an instrument of partition and an instrument of partition in pursuance of such order or ward is subsequently executed the duty in such instrument shall not exceed three rupees.

## 46. PARTNERSHIP

## A- Instrument of-

(a) Where the capital of the partnership does not exceed Rs. 1,000;

(b) In any other case.

## B- Dissolution of-

PAWN OF PLEDGE- See

The same duty as a Bond (No. 15)

Sixty four rupees.

Thirty two rupees.

Agreement relating to deposit of Title- deeds pawn of pledge (No. 6)

## 48. POWER OF ATTORNEY

(as defined by section 2 (21) not being a XV-

(a) When executed for the sole purpose of procuring the registration of one or more documents in relation to a single transaction or for admitting execution of one or more such documents;

Three rupees.

(b) When required in suits or proceedings under the presidency small Cause Courts Act, 1882;

Three rupees.

(c) When authorising one person or more to act in a single transaction other than the case mentioned in clause (a);

Five rupees.

(d) When authorising not more than five persons to act jointly and severally in more than one transaction or generally;

Twenty four Rupees.

Act XV  
of 1882

Description of instrument	Proper stamp duty
(e) When authorising more than five persons but not more than ten persons to act jointly and severally in more than one transaction or generally;	Forty-eight rupees.
(f) When given for consideration and authorising the attorney to sell any immovable property;	The same duty as a Conveyance (No. 23) for the amount of the consideration.
(g) In any other case	Four rupees for each person authorised.
Explanation- For the purpose of the Article more persons than one when belonging to the same firm shall be deemed to be one person	N. B- The term "Registration" includes every operation incidental to registration under the Indian Registration Act
50. PROTEST OF BILL OR NOTE, that is to say, any declaration in writing made by a Notary public or other person lawfully acting as such is attesting the dishonour of a bill-of-exchange or promissory note.	Five rupees.
51. PROTESTING BY THE MASTER OF A SHIP, that is to say, any declaration of the particulars of her voyage drawn up by him with a view to adjustment of losses or the calculation or average and every declaration in writing made by him against the charters or consignees for not loading or unloading the ship, when such declaration is attested or certified by a Notary Public or other person lawfully action as such.	Five rupees.
See also Not of protest by the Master of a ship (No. 44)	
54. RECONVEYANCE OF MORTGAGED PROPERLY-	
(a) If the consideration for which the property was mortgaged does not exceed Rs. 1,000	The same duty as a Conveyance (No. 23) for the amount of the consideration as set forth in the conveyance.
(b)in any other case	Forty eight rupees.

Description of instrument	Proper stamp duty
55. RELEASE, that is to say, any instrument (not being such a release as is provided for by section 23- A), whereby a person renounce a claim upon another person or against any specified property-	
(a) if the amount of value of the claim does not exceed Rs. 1,000	The same duty as a Bond (No. 15) for the amount or value as set forth in the release.
(b) in any other case	Twenty four rupees.
56. RESPONDENTIA BOND, that is to say any instrument securing a loan on the cargo laden or, to be laden on Board a ship and making repayment contingent on the arrival of the cargo at the port of destination.	The same duty as a Bond (No. 15) for the amount of the loan secured.
REVOCATION OF ANY TRUST ON SETTLEMENT- See settlement (No. 58), Trust (No. 64)	
57. SECURITY BOND OR MORTGAGE DEED, executed by way of security for the due execution of an office, or to account for money or other property received by virtue thereof executed by a surety to secure the due performance of a contract-	
(a) when the amount secured does not exceed Rs. 1,000	The same duty as a Bond (No. 15) for the amount secured.
(b) in any other case	Twenty four rupees.

### Exemptions

Bond or other instrument, when executed-

- (a) By headmen nominated under rules framed in accordance with the Bengal Irrigation Act, 1876, section 99, for due performance of their under that Act;
- (b) By any person for the purpose of guaranteeing that the local income derived from private subscriptions to a charitable dispensary or hospital, or any other object of public utility' specified sum per mensem.
- (c) Unser No.—3—A of the rules made by the Government of Bombay in Council under section 70 of the Bombay Irrigation Act, 1879

Ben Act  
III of  
1876

Bom Act VIII of 1879

Description of instrument	Proper stamp duty
(d) Executed by persons taking advances under the Land Improvement Loans Act, 1883, or the Agriculturist's Loans Act, 1884, or by their sureties, as securities for the repayment of such advance;	Act XIX of 1883
(e) Executed by officers of Government of their sureties to secure the due execution of an Officer or the due accounting for the money or other property received by virtue thereof;	Act XII of 1884
<b>58. SETTLEMENT-</b>	
A- Instrument of (including a deed of power)	The same duty as a Conveyance (No. 23) for sum equal to the amount or value of the property settled as set forth in such settlement; Provided that, where an agreement to settle is stamped with the stamp required for an instrument of settlement, and on instrument of settlement in pursuance of such agreement is subsequently executed, the duty on such instrument not shall exceed two rupees.
<b>Exemptions</b>	
(a) Deed of power executed on occasion of a marriage between Muhammadans.	
(b) Hindus, that is to say, any settlement of immovable property executed by a Buddhist in Burma for a religious purpose in which no value has been specified and on which a duty of Rs. 10 has been paid.	
B-Revocation of-	The same duty as a Conveyance (No. 23) for a sum equal to the amount or value of the property concerned, as set for in the instrument of revocation, but not exceeding forty rupees.
See also TRUST (No. 64)	
59.—SHARE WARRANTS to bearer issued under the Companies Act, 1956.	One and a half time the duty payable on conveyance (No. 23) for a consideration equal to the nominal amount of the shares specified in the warrant. Act I of 1956.

Description of instrument	Proper stamp duty	
<b>Exemptions</b>		Act I of 1956.
Share warrant when issued by a Company in pursuance of the Companies Act, 1956, section 114, to have effect only upon payment, as composition for the duty, to the collector of Stamp revenue of-		
(a) One-and-a-half per centum of the whole subscribed capital of the company, or		
(b) If any company which has paid the said duty or composition in full, subsequently issues an addition to its subscribed capital one-and-a-half per centum of the additional capital so issued.		
60. SHIPPING ORDER for relating to the conveyance of goods on board of any vessel.	One rupee.	
61. SURRENDER OF LEASE-		
(a) When the duty with which the lease is chargeable, does not exceed seven rupees and fifty paise.	The duty with which such leases chargeable.	
(b) in any other case	Twenty four rupees.	
<b>Exemptions</b>		
Surrender lease when such leases is exempted from duty.		
63. TRANSFER OF LEASE	The same duty as a Conveyance (No. 23)	
By way of Assignment, and not by way of under lease.	for a consideration equal to the amount of the consideration for the transfer.	
<b>Exemptions</b>		
Transfer of any lease exempt from duty		
64. TRUST—		
A- Declaration of or concerning, any property when made by any writing not being a will.	The same duty as Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument but not exceeding forty rupees.	



B—Revocation of or concerning, property when made by any document other than a will. The same duty as a Bond (No. 15) for a sum equal to the amount or value of the property concerned, as set forth in the instrument, but not exceeding forty rupees.

See also settlement (No. 58)

Valuation- See Appraisement (No. 8)

65. Warrant for goods, that is to say, any instrument evidencing the title of any person therein named, or his assigns, or the holder thereof, to the property in any goods lying in or upon any dock, warehouse or wharf such instrument being signed or certified by or on behalf of the person in whose custody such goods may be. Two rupees.

E. W. MAIROM

Deputy Secretary to the Government of Meghalaya,

*Law (B) Department.*

**MEGHALAYA ACT NO. 12 OF 1990**

**THE MEGHALAYA APPROPRIATION (NO. II) ACT, 1990**

(As passed by the Meghalaya Legislative Assembly on 5<sup>th</sup> December, 1990)

[Received the Assent of the Governor on the 17<sup>th</sup> December, 1990]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 19<sup>th</sup> December, 1990)

**An**

**Act**

**To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1990-91**

Be it enacted by the Legislature of Meghalaya in the Forty-first Year of the Republic of India as follows:-

- |   |   |   |
|---|---|---|
| Short tiles   | 1 | (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1990   |
| Withdrawal of Rs. 5,94,37,896 from and out of the Consolidated Fund of Meghalaya for the financial year 1990-91 | 2 | From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of rupees five crores, ninety lakhs, thirty seven thousand, eight hundred ninety six towards defraying the several charges which will come in the course of payment during the financial year 1990-91 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation   | 3 | The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.  |

**80**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	2,10,000	... 2,10,000
13.	2052-Secretariat General Services-I-Civil Departments. 2251-Secretariat-Social and Community Services-I-Civil Departments 3451-Secretariat Economic Services-I-Civil Departments	Revenue	6,25,000	... 6,25,000
14.	2053-District Administration	Revenue	27,332	... 27,332
16.	2055-Police 2070-Other Administrative Services Fire Protection and Control 2216-Housing-01-Government Residential Buildings 2059-Capital Outlay on Public Works (Police) 4216-Capital Outlay on Housing (Police)	Revenue	87,800	... 87,800
		Capital	...	... ...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding									
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs							
19.	2052-Secretariat-General Services -II-Public Works Department -Secretariat	}	Revenue	...	43,848	43,848					
	2059-Public Works										
	2202-General Education										
	2203-Technical Education Buildings										
	2204-Sports etc., Buildings										
	2205-Art and Culture										
	2210-Medical and Public Health										
	2216-Housing-01-Government Residential Buildings (i/c P. W. D)										
	4059-Capital Outlay on Public Works						}	Capital	...	...	...
	4202-Capital Outlay on Education, Sports, etc										
	4210-Capital Outlay on Medical and Public Health										
	4216-Capital Outlay on Housing01 -Government Residential Buildings (i/c P. W. D)										
	4403-Capital Outlay on Animal Husbandry										
	4404-Capital Outlay on Dairy Development										

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs			
21.	2075-Miscellaneous General Services-104-Pensions and Awards in consideration of Distinguished Services 2202-General Education 2203-Technical Education 2204-Sports and Youth Services 2205-Art and Culture 2236-Nutrition 3425-Other Scientific Research 3454-Census, Survey and Statistics 4202-Capital Outlay on Education, Sports, Art and Culture 6202-Loans for Education, Sports Art and Culture	Revenue	...	1,82,649	1,82,649		
		Capital	...	...	...		
		23.	2070-Other Administrative Services -V-Training, Vigilance, Administration of Citizenship Act etc	Revenue	12,29,917	...	12,29,917
		26.	2210-Medical and Public Health 2211-Family Welfare 4210-Capital Outlay on Medical and Public Health 4216-Capital Outlay on Family Welfare	Revenue	1,04,35,000	...	1,04,35,000
				Capital	...	...	...

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
27.	{ 2215-Water Supply and Sanitation 2216-Housing } Revenue	46,00,000	...	46,00,000		
		{ 4215-Capital Outlay on Water Supply and Sanitation 4216-Capital Outlay on Housing -01-Government Residential Buildings 6215-Lonas for Sanitation and Water Supply } Capital	...	...	...	
	32.		{ 2230-Labour and Employment-01 -Labour 2230-Labour and Employment-01 -Labour-(A)-Inspectorate of Factories and Steam Boilers } Revenue	3,40,000	...	3,40,000
				{ 230-Labour and Employment-02 -Employment and -03 Training } Revenue	30,000	...
	37.	{ 2235-Social Security and Welfare -E-60 Other Social Security and Welfare Programmes 2075-Miscellaneous General Ser- vices-104-Pension and Awards in consideration of distinguish- ed services. } Revenue	30,000		...	30,000

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
40.	2425-Co-operation	Revenue	...	...
{	4425-Capital Outlay on Co-operation	Capital	2,74,60,100	...
	4435-Capital Outlay on other Agricultural Programmes			
	6425-Loans for Co-operation			
41.	2552-North Eastern Areas	Revenue	2,70,000	...
{	4552-Capital Outlay on North Eastern Areas	Capital	3,15,000	...
	6552-Loans for North Eastern Areas			
42.	3454-Census, Surveys and Statistics -02-Surveys and Statistics	Revenue	4,63,750	...
{	2401-Crop Husbandry	Revenue	...	50,000
	2415-Agricultural Research and Education			
	2435-Other Agricultural Programmes			
	2702-Minor Irrigation			
	2250-Other Social Services			
2216-Housing				
44.	4401-Capital Outlay on Crop Husbandry	Capital	...	...
{	4702-Capital Outlay on Minor Irrigation			
	4416-Investments in Agricultural Financial Institutions			
	6401-Loans for Crop Husbandry			

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
51.	2406-Forestry and Wild Life	} Revenue	67,500	...	67,500
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forests	} Capital	...	...	...
52.	2515-Other Rural Development Programmes	} Revenue	36,00,000	...	36,00,000
	2216-Housing-01-Government Residential Buildings				
	2236-Nutrition				
	2505-Rural Employment	} Capital	...	...	...
	4216-Capital Outlay on Housing				
6515-Loans for other Rural Development Programmes					
53.	2852-Industries	} Revenue	...	...	...
	4885-Capital Outlay on Industries and Minerals	} Capital	1,00,00,000	...	1,00,00,000
	4858-Capital Outlay on Engineering Industries				
	4860-Capital Outlay on Consumer Industries				
	6885-Loans for other Industries and Mineral				
Total ...			5,90,06,099	4,31,797	5,94,37,896



## MEGHALAYA ORDINANCE NO. 1 OF 1990

THE MEGHALAYA ARBITRATION (EXTENSION AND AMENDMENT)  
ORDINANCE, 1990

(Promulgated by the Governor on 14<sup>th</sup> March, 1990)

(Published in the Extra-ordinary *Gazette of Meghalaya*,, dated 14<sup>th</sup> March, 1990)

An

**Ordinance**

**To extend the Arbitration Act, 1940 (Central Act 10 of 1940) to the tribal areas of the State of Meghalaya and to amend certain provisions thereof in their application to the State.**

WHEREAS the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

AND, WHEREAS, instruction of the President as required under proviso to clause (1) of Article 213 of the Constitution has been obtained.

NOW, THEREFORE, the Governor of Meghalaya is pleased, in exercise of powers conferred by clause (1) of Article 213 of the Constitution, to promulgate in the Forty-first year of the Republic of India, the following Ordinance, namely:-

**1. Short title, extent and commencement:-**

- (1) This Ordinance may be called the Meghalaya Arbitration (Extension and Amendment Ordinance, 1990)
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall come into force at once.

**2. Extension of Central Act 10 of 1940 to the tribal areas of Meghalaya:-** The Arbitration Act, 1940 (hereinafter referred to as the principal Act) shall extend to and come into force in the tribal areas of Meghalaya with immediate effect.

**Explanation:** - “tribal areas” are the areas specified in Part II of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution.

**3. Amendment of section 14 of Central Act 10 of 1940:-** In the principal Act, in section 14, to sub-section (1) the following proviso shall be added, namely:-

“Provided that the arbitrator or the umpire shall give reasons for the award made under this section and no award shall be valid unless reasons thereof are so given”.

**4. Amendment of section 17 of Central Act 10 of 1940:-** In the principal Act, in section 17, the following provisos shall be added, namely:-

“Provided that if any award which does not contain” reasons as required under the proviso to sub-section (1) of section 14 is filed or, at the commencement of the Meghalaya Arbitration (Extension and Amendment) Ordinance, 1990, is otherwise pending in the court, the court shall not proceed to pronounce judgement according to the award but shall remit the award to the arbitrator or the umpire, as the case may be, for giving reasons for the award and thereupon the arbitrator or the umpire, as the case may be, shall within a period of thirty days, which period may, for reasons to be recorded in writing, be extended by the court by any period which shall not in all exceed three months from the date of remittance of the award to them, given reasons and file the same in the court.

“Provided, further, that where it is not possible for the court to remit the award to the arbitrator, or to the umpire as provided for in the proceeding proviso due to death, negligence refusal or inability on their part to act the court shall set aside the award and direct the parties to initiate fresh arbitration in accordance with the term of the agreement”.

**THE MEGHALAYA ORDINANCE, 1990**

**Meghalaya Ordinance No. 2 of 1990**

(Promulgated by the Governor on 18<sup>th</sup> March, 1990)

(Published in the Extra-ordinary *Gazette of Meghalaya*,, dated 18<sup>th</sup> March, 1990)

**An**

**Ordinance**

**To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1989-90**

WHEREAS the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action for the purpose of the timely completion of financial business;

NOW, THEREFORE, the Governor of Meghalaya is pleased, in exercise of powers conferred by clause (1) of Article 213 of the Constitution, to promulgate in the Forty-first year of the Republic of India, the following Ordinance, namely:-

- |  |   |   |
|--|---|---|
| Short title.   | 1 | This Ordinance may be called the Meghalaya Appropriation Ordinance, 1990  |
| Withdrawal of Rs. 22,61,99,603 from and out of the Consolidated Fund of Meghalaya for the financial year 1989-90 | 2 | From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in aggregate to the sums of rupees twenty two crores, sixty one lakhs, ninety-nine thousand, six hundred three towards defraying the several charges which will come in the course of payment during the financial year 1989-90 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation  | 3 | The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Ordinance, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.  |

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**SCHEDULE**  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
1	2011- Parliamentary/State/Union Territory Legislature Revenue	3,18,000	...	3,18,000
3	2013- Council of Ministers Revenue	1,33,000	...	1,33,000
5	2015- Elections Revenue	43,14,600	...	43,14,600
7	2030- Stamps and Registration Revenue	5,04,690	...	5,04,690
8	2039- State Excise Revenue	9,55,000	...	9,55,000
9	{ 2040- Sale Tax 2045- Other Taxes and Duties on Commodities and Services } Revenue	26,73,595	...	26,73,595
10	{ 2041- Taxes on Vehicles 2070- Other Administrative Services Purchase and Maintenance of Transport } Revenue	1,50,395	...	1,50,395
	{ 3055- Road Transport 5055- Capital Outlay on Roads Transport } Capital	...	...	...
11	{ 2045- Other Taxes and Duties on Commodities and Services- II-Inspectorate of Electricity 2301- Special programme for Rural Development Integrated Rural Energy Programme. 2801- Power 2810- Non-Conventional Sources of Energy } Revenue	26,90,114	...	26,90,114
	6801- Loans for Power Projects Capital	...	...	...
12	2047- Other Fiscal Services Revenue	12,000	...	12,000
	Promotion of Small Savings Revenue	...	3,12,000	3,12,000
	2051- Public Service Commission (Charged) Revenue	...	3,12,000	3,12,000

**90**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
13	2052- Secretariat General Service-I-Civil Departments 2051- Secretariat-Social and Community Services-I-Civil Departments 3451- Secretariat-Economic Services-I-Civil Departments	Revenue	43,03,258	...	43,03,258
14	2053- District Administration	Revenue	5,52,920	...	5,52,920
15	2054- Treasury and Accounts Administration	Revenue	34,00,000	...	34,00,000
	2055- Police 2070- Other Administrative Services Fire Protection and Control	Revenue	2,73,00,000	1,12,670	1,50,395 2,74,12,679
16	2216- Housing-01-Government Residential Buildings 2059- Capital Outlay on Public Works (Police) 4216- Capital Outlay on Housing (Police)	Capital	...	...	...
17	2056- Jails 4059- Capital Outlay on Public Works (Jails)	Revenue Capital	8,32,776 ...	... ...	8,32,776 ...
	2058- Stationery and Printing 4058- Capital Outlay on Stationery and Printing	Revenue	24,63,449	...	24,63,449
18	4216- Capital Outlay on Housing-01-Government Residential Buildings	Capital	...	...	...

**91**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
19	2052- Secretariat General Service- I-Public Works	Revenue	40,00,000	...	40,00,000
	2059- Departments Secretariat- Public Works				
	2202- General Education				
	2203- Technical Education				
	2204- Buildings				
	2205- Sports etc, buildings				
	2210- Art and Culture				
	2216- Medical and Public Health				
	2216- Housing-01-Government Residential Buildings (i/c P. W. D)				
	4059- Capital Outlay on Public Works				
4202- Capital Outlay on Education, Sports etc					
4210- Capital Outlay on Medical and Public Health					
4216- Capital Outlay on Housing- 01-Government Residential Buildings (i/c P. W. D)					
4403- Capital Outlay on Animal Husbandry					
4404- Capital Outlay on Dairy Development					
20	2070- Other Administrative Services-Civil Defence and Home Guards	Revenue	75,69,350	...	75,69,350
	4059- Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital	...	...	...

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**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)					
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding					
		Voted by	Charged on	Total			
		the	the Consolidated				
		Assembly	Fund				
		Rs.	Rs.	Rs.			
21	2075- Miscellaneous Services- 104-Pensions and Awards in consideration Services 2202- General Education 2203- Technical Education 2204- Sports and Youth Services 2205- Art and Culture 2236- Nutrition 3425- Other Scientific Research 3454- Census Surveys and Statistics 4202- Capital Outlay on Education, Sports, Art and Culture 6202- Loans for Education, Sports, Art and Culture	Revenue	1,60,25,500	...	1,60,25,500		
		Capital	...	...	...		
		22	2070- Other Administrative Services-IV-Guests Houses, Government Hostels, etc 2216- Housing-01-Government Residential Buildings (i/c G. A. D) 4059- Capital Outlay on Public Works ((i/c G. A. D)	Revenue	2,35,000	...	2,35,000
				Capital	...	...	...
				23	2070- Other Administrative Services-V-Training, Vigilance, Administration of Citizenship Act, etc	Revenue	4,00,000
		24	2071- Pension and other Retirement Benefits	Revenue	30,00,000	...	30,00,000

**93**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)							
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding							
		Voted by the Assembly	Charged on the Consolidated Fund	Total					
		Rs.	Rs.	Rs.					
26	2210- Medical and Public Health	} Revenue	34,50,600	...	34,50,600				
	2211- Family Welfare								
	4210- Capital Outlay on Medical and Public Health								
27	4211- Capital Outlay on Family Welfare	} Capital	81,000	...	81,000				
	2215- Water Supply and Sanitation								
27	2216- Housing	} Revenue	14,92,000	...	14,92,000				
	4215- Capital Outlay on Water Supply and Sanitation								
	4216- Capital Outlay on Housing-01-Government Residential Buildings					} Capital	...	...	...
	6215- Loans for Sanitation and Water Supply								
28	2216- Housing	} Revenue	35,55,000	...	35,55,000				
	4216- Capital Outlay on Housing								
	6216- Loans for Housing					} Capital	...	...	...
2217- Urban Development									
30	4216- Capital Outlay on Housing	} Revenue	62,05,000	...	62,05,000				
	4217- Capital Outlay on Urban Development					} Capital	48,00,000	...	48,00,000
31	2220- Information and Publicity	Revenue	2,61,201	...	2,61,201				
33	3456- Civil Supplies	} Revenue	28,56,500	...	28,56,500				
	2408- Food Storage and Warehousing								
	4408- Capital Outlay on Food Storage and Warehousing					Capital	6,00,000	...	6,00,000



SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
36	2235- Social Security and Welfare-60-Other Social Security and Welfare Programmes	Revenue	1,42,926	...	1,42,926
	6235- Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital	...	...	...
39	3451- Secretariat-Economic Services-II-Planning Board and attached Offices.	Revenue	14,92,000	...	14,92,000
		Revenue	60,000	...	60,000
40	2425- Co-operation	Revenue	10,11,000	...	10,11,000
	4425- Capital Outlay on Co-operation	} Capital	...	...	...
	4435- Capital Outlay on other Agricultural Programmes				
	6425- Loans for Co-operation	Revenue	35,00,000	...	35,00,000
41	2552- North Eastern Areas	Revenue	35,00,000	...	35,00,000
	4552- Capital Outlay on North Eastern Areas	} Capital	3,52,88,000	...	3,52,88,000
	6552- Loans for North Eastern Areas				
42	3454- Census, Surveys and Statistics-02-Surveys and Statistics	Revenue	10,39,523	...	10,39,523
43	3475- Other General Economic Services-Regulation of Weights and Measures.	} Revenue	1,95,000	15,000	2,10,000
	2216- Housing-01-Government Residential Buildings				

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**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44	2401- Crop Husbandry	} Revenue	90,45,000	...	90,45,000
	2415- Agricultural Research and Education				
	2435- Other Agricultural Programmes				
	2702- Minor Irrigation				
	2250- Other Social Services				
	2216- Housing				
44	4401- Capital Outlay on Crop Husbandry	} Capital	...	...	...
	4702- Capital Outlay on Minor Irrigation				
	4416- Investment in Agricultural Financial Institutions				
	6401- Loans for Crop Husbandry				
45	2701- Medium Irrigation-II-Works under Embankment and Drainage Wing P. W. D Medium Irrigation Projects	} Revenue	1,50,000	...	1,50,000
	2711- Irrigation Navigation, Drainage and Flood Control Projects				
	4701- Capital Outlay on Medium Irrigation	} Capital	...	...	...
	1471- Capital Outlay on Flood Control Projects				
46	2402- Soil and Water Conservation	} Revenue	20,00,000	...	20,00,000
	2415- Agricultural Research and Education				
	2216- Housing-01-Government Residential Buildings				

SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
47	2501- Special Programmes for Rural Development	Revenue	4,96,000	...	4,96,000
	6402- Loans for Soil and Water Conservation	Capital	...	...	...
49	2404- Dairy Development	} Revenue	16,00,000	...	16,00,000
	2216- Housing-01-Government Residential Buildings				
	2415- Agricultural Research and Education				
50	2405- Fisheries	} Revenue	2,62,000	...	2,62,000
	2415- Agricultural Research and Education				
	2216- Housing-01-Government Residential Buildings				
51	4216- Capital Outlay on Housing	} Capital	...	...	...
	4405- Capital Outlay on Fisheries				
	2406- Forestry and Wild Life				
53	2415- Agricultural Research and Education	} Revenue	50,00,000	...	50,00,000
	4406- Capital Outlay on Forest	} Capital	...	...	...
	2852- Industries	} Revenue	...	...	...
	4885- Other Capital Outlay on Industries and Minerals	} Capital	4,41,45,000	...	4,41,45,000
	4858- Capital Outlay on Engineering Industries				
4860- Capital Outlay on Consumer Industries					
6885	Loans for Other Industries and Minerals				

**97**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
54	2851- Village and Small Industries	} Revenue	12,80,000	...	12,80,000
	2216- Housing-01-Government Residential Buildings				
	4851- Capital Outlay on Village and Small Industries				
6851-	Loans for Village and Small Industries	} Capital	...	...	...
55	2851- Village and Small Industries	} Revenue	30,000	...	30,000
	2216- Housing-01-Government Residential Buildings				
	4216- Capital Outlay on Housing				
4851-	Capital Outlay on Village and Small Industries	} Capital	...	...	...
57	3054- Roads and Bridges	Revenue	...	...	...
	5054- Capital Outlay on Roads and Bridges	Capital	55,00,000	4,55,692	55,692
58	3452- Tourism	} Capital	43,07,000	...	43,07,000
	4059- Capital Outlay on Public Works (Tourism)				
	5275- Capital Outlay on Other Communication Services				
	5452- Capital Outlay on Tourism				
	7452- Loans for Tourism				
61	7610- Loans to Government Servants, etc	Capital	7,24,000	...	7,24,000
Total		...	22,36,18,397	25,81,206	220,99,603

**THE MEGHALAYA APPROPRIATION (ON-ACCOUNT) ORDINANCE, 1990****Meghalaya Ordinance No. 2 of 1990**(Promulgated by the Governor on 28<sup>th</sup> March, 1990)(Published in the Extra-ordinary *Gazette of Meghalaya*,, dated 28<sup>th</sup> March, 1990)**An****Ordinance****To provide for the withdrawal of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1990-91**

WHEREAS the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action for the purpose of the timely completion of financial business;

NOW, THEREFORE, the Governor of Meghalaya is pleased, in exercise of powers conferred by clause (1) of Article 213 of the Constitution, to promulgate in the Forty-first year of the Republic of India, the following Ordinance, namely:-

- |   |   |   |
|---|---|---|
| Short title.  | 1 | This Ordinance may be called the Meghalaya Appropriation (On Account) Ordinance, 1990   |
| Withdrawal of Rs. 118,18,88,750 from and out of the Consolidated Fund of Meghalaya for the financial year 1990-91 | 2 | From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in aggregate to the sums of rupees one hundred eight crores, eighteen lakhs, eighty eight thousand, seven hundred fifty towards defraying the several charges which will come in the course of payment during the period of three months beginning in the first day of April, 1990 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation   | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Ordinance, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 1990-91.  |

SCHEDULE  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1	2011- Parliamentary/State/Union Territory Legislature	Revenue	38,74,250	1,45,250	40,19,500
2	2012- Governor	Revenue	6,250	20,58,250	20,64,500
3	2013- Council of Ministers	Revenue	21,75,000	...	21,75,000
4	2014- Administration of Justice.	Revenue	18,32,500	3,02,500	21,35,000
5	2015- Elections	Revenue	28,35,000	...	28,35,000
6	2029- Land Revenue	} Revenue	58,76,500	...	58,76,500
	2245- Relief on account of Natural Calamities				
	2250- Other Social Services				
	3475- Other General Economic Services-201-Land Ceilings				
6	6225- Loans for Welfare of Scheduled Castes, Scheduled Tribes etc	} Capital	2,500	...	2,500
	6250 Loans for Other Social Services				
7	6401- Loans for Crop Husbandry				
7	2030- Stamps and Registration	Revenue	2,07,500	...	2,07,500
8	2039- State Excise	Revenue	18,07,500	...	18,07,500
9	2040- Sale Tax	} Revenue	13,10,000	...	13,10,000
	2045- Other Taxes and Duties on Commodities and Services				
10	2041- Taxes on Vehicles	} Revenue	82,31,250	...	82,31,250
	2070- Other Administrative Services Purchase and Maintenance of Transport				
	3055- Road Transport				
	5055- Capital Outlay on Roads Transport				

**100**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
11	2045- Other Taxes and Duties on Commodities and Services-II-Inspectorate of Electricity	Revenue	1,60,90,000	...	1,60,90,000
	2501- Special programme for Rural Development				
	2801- Power				
	2810- Non-Conventional Sources of Energy				
12	6801- Loans for Power Projects	Capital	2,59,25,000	...	2,59,25,000
	2047- Other Fiscal Services	Revenue	92,500	...	92,500
	2048- Appropriation for reduction of avoidance of debt ( <i>Charged</i> )	Revenue	...	...	...
	2049- Interest Payments ( <i>Charged</i> )	Revenue	...	4,78,62,500	4,78,62,500
	2051- Public Service Commission ( <i>Charged</i> )	Revenue	...	5,45,000	5,45,000
13	2052- Secretariat General Service-I-Civil Departments	Revenue	1,83,34,250	...	1,83,34,250
	2051- Secretariat-Social and Community Services-I-Civil Departments				
	3451- Secretariat-Economic Services-I-Civil Departments				

**101**  
**SCHEDULE**  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding								
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.						
14	2053- District Administration	Revenue	57,85,000	...	57,85,000					
15	2054- Treasury and Accounts Administration	Revenue	30,67,500	...	30,67,500					
16	2055- Police 2070- Other Administrative Services Fire Protection and Control 2216- Housing-01-Government Residential Buildings	Revenue	6,25,39,250	...	6,25,39,250					
						2059- Capital Outlay on Public Works (Police)	Capital	69,25,000	...	69,25,000
17	2056- Jails	Revenue	20,70,000	...	20,70,000					
	4059- Capital Outlay on Public Works (Jails)	Capital	...	...	...					
18	2058- Stationery and Printing	Revenue	55,25,000	...	55,25,000					
	4058- Capital Outlay on Stationery and Printing	Capital	11,25,000	...	11,25,000					
	4216- Capital Outlay on Housing-01-Government Residential Buildings									



**102**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by	Charged on	Total	
		the	the Consolidated		
		Assembly	Fund		
		Rs.	Rs.	Rs.	
19	2052- Secretariat General Service- I-Public Works Departments Secretariat- 2059- Public Works 2202- General Education 2203- Technical Education Buildings 2204- Sports etc, buildings 2205- Art and Culture 2210- Medical and Public Health 2216- Housing-01-Government Residential Buildings (i/c P. W. D)	} Revenue	4,05,93,000	...	4,05,93,000
	4059- Capital Outlay on Public Works 4202- Capital Outlay on Education, Sports etc 4210- Capital Outlay on Medical and Public Health 4216- Capital Outlay on Housing- 01-Government Residential Buildings (i/c P. W. D) 4403- Capital Outlay on Animal Husbandry 4404- Capital Outlay on Dairy Development	} Capital	2,39,03,750	...	2,39,03,750
	2070- Other Administrative Services-Civil Defence and Home Guards	} Revenue	82,52,500	...	82,52,500
	4059- Capital Outlay on Public Works (Civil Defence and Home Guards)	} Capital	...	...	...

**103**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21	2075- Miscellaneous Services- 104-Pensions and Awards in consideration of Distinguished Services	Revenue	15,81,87,000	...	15,81,87,000
	2202- General Education				
	2203- Technical Education				
	2204- Sports and Youth Services				
	2205- Art and Culture				
	2236- Nutrition				
	3425- Other Scientific Research				
21	3454- Census Surveys and Statistics	Capital	1,25,000	...	1,25,000
	4202- Capital Outlay on Education, Sports, Art and Culture				
	6202- Loans for Education, Sports, Art and Culture				
22	2070- Other Administrative Services-IV-Guests Houses, Government Hostels, etc	Revenue	43,54,250	...	43,54,250
	2216- Housing-01-Government Residential Buildings (i/c G. A. D)				
	4059- Capital Outlay on Public Works ((i/c G. A. D)	Capital	...	...	...
23	2070- Other Administrative Services-V-Training, Vigilance, Administration of Citizenship Act, etc	Revenue	3,87,500	...	3,87,500
24	2071- Pension and other Retirement Benefits	Revenue	1,25,00,000	...	1,25,00,000

**104**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
25	2070- Other Administrative Services-VI-State Lotteries	} Revenue	2,40,000	...	2,40,000
	2075- Miscellaneous General Services				
26	2210- Medical and Public Health	} Revenue	6,01,88,000	...	6,01,88,000
	2211- Family Welfare				
	4210- Capital Outlay on Medical and Public Health	} Capital	65,00,000	...	65,00,000
	4211- Capital Outlay on Family Welfare				
27	2215- Water Supply and Sanitation	} Revenue	3,22,15,250	...	3,22,15,250
	2216- Housing				
	4215- Capital Outlay on Water Supply and Sanitation	} Capital	4,87,50,000	...	4,87,50,000
	4216- Capital Outlay on Housing-01-Government Residential Buildings				
	6215- Loans for Sanitation and Water Supply				
28	2216- Housing	} Revenue	72,48,750	...	72,48,750
	4216- Capital Outlay on Housing	} Capital	3,87,500	...	3,87,500
	6216- Loans for Housing				
29	2217- Urban Development Municipal Administration	} Revenue	26,05,250	...	26,05,250
	6217- Loans for Urban Development	} Capital	...	...	...
30	2217- Urban Development	} Revenue	1,01,42,250	...	1,01,42,250
	4216- Capital Outlay on Housing	} Capital	2,75,000	...	2,75,000
	4217- Capital Outlay on Urban Development				
31	2220- Information and Publicity	} Revenue	44,75,000	...	44,75,000

SCHEDULE  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
32	2230- Labour and Employment-01-Labour	} Revenue	47,79,750	...	47,79,750
	2230- Labour and Employment-01-Labour-(A)-Inspectorate of Factories and Steam Boilers.				
	2230- Labour and Employment-02-Employment and -03-Taining				
33	3456- Civil Supplies	} Revenue	22,80,000	...	22,80,000
	2408- Food Storage and Warehousing				
	4408- Capital Outlay on Food Storage and Warehousing	Capital	20,750	...	20,750
34	2235- Social Security and Welfare-01-Rehabilitation	Revenue	...	...	...
	6235- Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital	...	...	...
35	2225- Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes.	} Revenue	1,64,40,750	...	1,64,40,750
	2235- Social Security and Welfare				
	2236- Nutrition (Social Welfare)				
	4059- Capital Outlay on Public Works (Social Welfare)	Capital	1,20,000	...	1,20,000

**106**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
36	2235- Social Security and Welfare-60-Other Social Security and Welfare Programmes	Revenue	1,04,500	...	1,04,500
	6235- Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital	...	...	...
37	2235- Social Security and Welfare-E-60-Other Social Security and Welfare Programmes	Revenue	2,30,750	...	2,30,750
	2075- Miscellaneous General Services-104-Pension and Awards in consideration of distinguished services				
38	2250- Other Social Services	Revenue	8,000	...	8000
39	3451- Secretariat-Economic Services-II-Planning Board and attached Offices.	Revenue	35,53,750	...	35,53,750
40	2425- Co-operation	Revenue	74,95,000	...	74,95,000
	4425- Capital Outlay on Co-operation	Capital	45,72,500	...	45,72,500
	4435- Capital Outlay on other Agricultural Programmes				
41	6425- Loans for Co-operation	Revenue	33,75,000	...	33,75,000
	2552- North Eastern Areas	Capital	2,02,50,000	...	2,02,50,000
	4552- Capital Outlay on North Eastern Areas				
	6552- Loans for North Eastern Areas				

**107**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
42	3454- Census, Surveys and Statistics- 02-Surveys and Statistics	Revenue	19,40,250	...	19,40,250
43	3475- Other General Economic Services-Regulation of Weights and Measures.	Revenue	8,62,750	...	8,62,750
	2216- Housing-01-Government Residential Buildings				
44	2401- Crop Husbandry	Revenue	4,29,91,000	...	4,29,91,000
	2415- Agricultural Research and Education				
	2435- Other Agricultural Programmes				
	2702- Minor Irrigation				
	2250- Other Social Services				
44	2216- Housing	Capital	87,50,000	...	87,50,000
	4401- Capital Outlay on Crop Husbandry				
	4702- Capital Outlay on Minor Irrigation				
	4416- Investment in Agricultural Financial Institutions				
45	6401- Loans for Crop Husbandry	Revenue	5,50,000	...	5,50,000
	2701- Medium Irrigation-II-Works under Embankment and Drainage Wing P. W. D Medium Irrigation Projects				
	2711- Irrigation Navigation, Drainage and Flood Control Projects				
	4701- Capital Outlay on Medium Irrigation				
	1471- Capital Outlay on Flood Control Projects	Capital	46,75,000	...	46,75,000

**108**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
46	2402- Soil and Water Conservation	} Revenue	3,14,08,000	...	3,14,08,000
	2415- Agricultural Research and Education				
47	2216- Housing-01-Government Residential Buildings	} Revenue	60,92,500	...	60,92,500
	2501- Special Programmes for Rural Development				
48	6402- Loans for Soil and Water Conservation	} Capital	...	...	...
	2403- Animal Husbandry				
49	2415- Agricultural Research and Education (Animal Husbandry)	} Revenue	2,02,75,750	...	2,02,75,750
	2216- Housing-01-Government Residential Buildings				
50	4059- Capital Outlay on Public Works.	} Capital	...	...	...
	6403- Loans for Animal Husbandry				
49	2404- Dairy Development	} Revenue	42,20,250	...	42,20,250
	2216- Housing-01-Government Residential Buildings				
50	2415- Agricultural Research and Education	} Revenue	39,91,750	...	39,91,750
	2404- Fisheries				
50	2216- Housing-01-Government Residential Buildings	} Capital	2,75,000	...	2,75,000
	4216- Capital Outlay on Housing				
	4405- Capital Outlay on Fisheries				

**109**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
51	2406- Forestry and Wild Life	} Revenue	5,85,52,750	...	5,85,52,750
	2415- Agricultural Research and Education				
	4406- Capital Outlay on Forest	} Capital	2,50,000	...	2,50,000
52	2515- Other Rural Development Programmes	} Revenue	2,36,09,250	...	2,36,09,250
	2216- Housing-01-Government Residential Buildings				
	2236- Nutrition				
	2505- Rural Employment				
	4216- Capital Outlay on Housing				
	4515- Capital Outlay on Rural Development Programmes.	} Capital	26,50,000	...	26,50,000
53	2852- Industries	} Revenue	29,13,750	...	29,13,750
	4885- Other Capital Outlay on Industries and Minerals	} Capital	99,50,000	...	99,50,000
	4858- Capital Outlay on Engineering Industries				
	4860- Capital Outlay on Consumer Industries				
	6885- Loans for Other Industries and Minerals				
54	2851- Village and Small Industries	} Revenue	72,81,750	...	72,81,750
	2216- Housing-01-Government Residential Buildings				
	4851- Capital Outlay on Village and Small Industries	} Capital	6,42,500	...	6,42,500
	6851- Loans for Village and Small Industries				



**110**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
55	2851- Village and Small Industries	Revenue	71,80,250	...	71,80,250
	2216- Housing-01-Government Residential Buildings				
	4216- Capital Outlay on Housing	Capital	43,05,000	...	43,05,000
4851- Capital Outlay on Village and Small Industries					
56	2853- Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines	Revenue	27,80,000	...	27,80,000
	4216- Capital Outlay on Housing-01-Government Residential Buildings	Capital	4,25,000	...	4,25,000
	4853- Capital Outlay on Non-Ferrous Mining and Metallurgical Industries Non-Ferrous Metals				
57	3054- Roads and Bridges	Revenue	4,78,00,000	...	4,78,00,000
	5054- Capital Outlay on Roads and Bridges	Capital	7,00,37,500	...	7,00,37,500
58	3452- Tourism	Revenue	16,07,500	...	16,07,500
	4059- Capital Outlay on Public Works (Tourism)	Capital	33,75,000	...	33,75,000
	5275- Capital Outlay on Other Communication Services				
	5452- Capital Outlay on Tourism				
59	7452- Loans for Tourism	Revenue	10,01,250	...	10,01,250
	3606- Aid materials and Equipments	Capital	...	5,26,14,750	5,26,14,750
	6003- Internal Debt of the State Government ( <i>Charged</i> )	Capital	...	3,22,93,750	3,22,93,750
	6004- Loans for Advances from the Central Government ( <i>Charged</i> )	Capital	...	3,22,93,750	3,22,93,750

**111**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
60	5465- Investment in General Financial and Trading Institutions	Capital	...	...
61	7610- Loans to Government Servants, etc	Capital	87,50,000	87,50,000
62	7615- Miscellaneous Loans	Capital	...	...
63	7810- Inter-State Settlement	Capital	...	...
64	7999- Appropriation to Contingency Fund	Capital	...	55,692
Total		...	1,04,60,66,750	13,58,22,000 1,18,18,88,750

## MEGHALAYA ORDINANCE NO. 4 OF 1990

(Promulgated by the Governor on 10<sup>th</sup> August, 1990)

## THE MEGHALAYA PREVENTIVE DETENTION ORDINANCE, 1990

(Published in the Extra-ordinary *Gazette of Meghalaya*,, dated 28<sup>th</sup> March, 1990)

An

## Ordinance

**To provide for preventive detention in certain cases for the purposes of internal security of the State and maintenance of public order and for the matters connected therewith.**

Whereas the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor is pleased to promulgate the following Ordinance, namely:-

- |  |   |  |
|--|---|--|
| Short title, extent and Commencement           | 1 | <p>(1) This Ordinance may be called the Meghalaya Preventive Detention Ordinance, 1990</p> <p>(2) It extends to the whole of the State of Meghalaya.</p> <p>(3) It shall come into force at once.</p>  |
| Definitions                                    | 2 | <p>In this Ordinance, unless the context otherwise requires:-</p> <p>(a) “detention order” means an order made under section 3;</p> <p>(b) “Government” or “State Government” means the Government of Meghalaya;</p> <p>(c) “section” means a section of this Ordinance; and</p> <p>(d) “State” means the State of Meghalaya.</p>  |
| Power to make orders detaining certain persons | 3 | <p>(1) The State Government or any officer of the State Government not below the rank of a Secretary specially empowered for the purposes of this section by the State Government or a District Magistrate may, if satisfied, with respect to any person that with a view to preventing him from acting in any manner prejudicial to the security of the State or the maintenance of public order it is necessary so to do make an order directing that such person be detained.</p> <p>(2) When any order is made under this section by an officer mentioned in sub-section (1) of by a District Magistrate he shall forthwith report the fact to the State Government together with grounds on which the order has been made and such other particulars as in his opinion have a bearing on the matter and no such order shall remain in force for more than twelve days after the making thereof unless in the meantime it has been approved by the State Government;</p> |

Provided that where under section 8 the grounds of detention are communicated by the authority making the order after five days but not later than ten days from the date of detention, this sub-section shall apply subject to the modification that for the words “twelve days” the words “fifteen days” shall be substituted.

- |   |   |   |
|---|---|---|
| Execution of detention orders   | 4 | A detention order may be executed at any place in India in the manner provided for the execution of warrants of arrest under the Code of Criminal Procedure, 1973   |
| Power to regulate place and conditions of detention                   | 5 | <p>Every person in respect of whom a detention order has been made shall be liable-</p> <p>(a) To be detained in such place and under such conditions, include conditions as to maintenance discipline and punishment for breach of discipline, as the State Government may by general or special order specify; and</p> <p>(b) To be removed from one place of detention to another place of detention within the State or in another State by order of the State Government;</p> <p>Provided that no order shall be made under clause (b) for the removal of a person from the State to another State except with the consent of the Government of that other State.</p>  |
| Detention orders not to be invalid or in-operative on certain grounds | 6 | <p>No detention order shall be in add or inoperative merely by person-</p> <p>(a) That the person to be detained there under is outside the limits of the territorial jurisdiction of the Government or officer making the order; or</p> <p>(b) That the place of detention of such person is outside the said limits.</p>  |
| Power in relation to absconding persons                               | 7 | <p>(1) If the Government or an officer mentioned in sub-section (1) of section 3, as the case may be, has reason to believe that a person in respect of whom a detention order has been made has absconded or is concealing himself so that the order cannot be executed, the Government or the officer may-</p> <p>(a) Make a report in writing of the fact to Deputy Commissioner or the Chief Judicial Magistrate of the first class having jurisdiction in the place where the said person ordinarily resides and thereupon the provisions of sections 82, 83, 84 and 85 of the Code of Criminal Procedure, 1973 shall apply in respect of the said person and his property as if the detention order made against him were a warrant issued by the Magistrate;</p> |

- (b) By order notified in the official Gazette direct the said person to appear before such officer at such place and within such period as may be specified in the order and if the said person fails to comply with such direction he shall, unless he proves that it was not possible for him to comply therewith and that he had within the period specified in the order, informed the officer mentioned in the order of the reason which rendered compliance therewith impossible and of his whereabouts be punishable with imprisonment for a term which may extend to one year or with fine or with both.
- (2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 every offence under clause (b) of sub-section (1) shall be cognisable.

Grounds of order of detention to be disclosed to person affected by the order

- 8 (1) When a person is detained in pursuance of a detention order the authority making the order shall, as soon as may be but ordinarily not later than five days and in exceptional circumstances and for reasons to be recorded in writing, not later than ten days from the date of detention communicate to him the grounds on which the order has been made and shall afford him the earliest opportunity of making a representation against the order to the Government.
- (2) Nothing in sub-section (1) shall require the authority to disclose facts which it considers to be against public interest to disclose.

Grounds of detention severable.

- 9 Where a person has been detained in pursuance of a detention order which has been made on two or more grounds, such detention order shall be deemed to have been made separately on each of such grounds and accordingly-
  - (a) Such order shall not be deemed to be invalid or inoperative merely because one or some of the grounds is or are-
    - i) Vague,
    - ii) Non-existent,
    - iii) Non-relevant,
    - iv) Not connected or not proximately connected with such person, or
    - v) Invalid for any other reason whatsoever, and it is not therefore possible to hold that the Government or Officer making such order would have been satisfied as provided in Section 3 with reference to the remaining ground or grounds and made the order of detention.
  - (b) The Government or officer making the order of detention shall be deemed to have made the order of detention under the said section after being satisfied as provided in that section with reference to the remaining ground or grounds

Constitution of Advisory Boards

- 10 (1) The State Government shall, whenever necessary constitute one or more Advisory Boards for the purposes of this Ordinance.

- (2) Every such Board shall consist of three persons who are or have been or are qualified to be appointed as Judge of a High Court and such persons shall be appointed by the State Government.
- (3) The State Government shall appoint one of the members of the Advisory Board who is or has been a Judge of a High Court to be its Chairman and the appointment as such Chairman of a person who is a Judge of a High Court shall be with the previous approval of the Chief Justice of that High Court.

Reference to  
Advisory Boards

- 11 Save as otherwise expressly provided in this Ordinance in every case where a detention order has been made, the State Government shall within three weeks from the date of detention of a person, place before the Advisory Board constituted by it under section 10, the grounds on which the order has been made and the representation, if any made the person affected by the order and, in case where the order has been made by an officer referred to in sub-section (1) of section 3, also the report made by such officer under sub-section (2) of that section.

Procedure of  
Advisory Boards

- 12 (1) The Advisory Board shall, after considering the materials placed before it and, after calling for such further information as it may deem necessary from the Government or from any person called for the purpose through the Government or from the person concerned, and if, in any particular case it considers it essential so to do of if the person concerned desires to be heard after hearing him in person submit its report to the Government within seven weeks from the date of detention of the person concerned.
- (2) The report of the Advisory Board shall specify in a separate part thereof the opinion of the Advisory Board as to whether or not there is sufficient cause for the detention of the person concerned.
- (3) When there is a difference opinion among the members forming the Advisory Board the opinion of the majority of such members shall be deemed to be the opinion of the Board.
- (4) Nothing in this section shall entitle any person against whom a detention order has been made to appear by any legal practitioner in any matter connected with the reference to the Advisory Board and the proceedings of the Advisory Board and its report, excepting that part of the report in which the opinion of the Advisory Board is specified shall be confidential.

Action upon the  
report of Advisory  
Board.

- 13 (1) In any case where the Advisory Board has reported that there is in its opinion sufficient cause for the detention of the person the Government may confirm the detention order and continue the detention of the person concerned for such period as it thinks fit.

- (2) In any case where the Advisory Board has reported that there is in its opinion no sufficient cause for the detention of the person the Government shall revoke the detention order and cause the person to be released forthwith.

Maximum period of detention. 14 The maximum period for which any person may be detained in pursuance of any detention order which has been confirmed under sub-section (1) of section 13 shall be ten weeks from the date of detention.

Provided that nothing contained in this section shall affect the power of the Government to revoke or modify the detention order at any earlier time.

Revocation of detention orders. 15 (1) Without prejudice to the provisions of section 35 of the Meghalaya Interpretation and General Clauses Act, 1972 a detention order made by an officer of the Government mentioned in sub-section (1) of section 3 or by the District Magistrate may, at any time, be revoked or modified by the State Government and in case of a detention order made by the State Government by the Central Government.

(2) The revocation or expiry of a detention order shall not bar the making of fresh detention order against the same person in any case where fresh facts have arisen after the date of revocation or expiry on which the State Government or an officer or District Magistrate, as the case may be, is satisfied that such an order should be made.

Temporary release of persons detained. 16 (1) The Government may, at any time, direct that any person detained in pursuance of a detention order may be released for any specified period either without conditions or upon such conditions specified in the direction as that person accepts and may, at any time, cancel his release.

(2) In directing the release of any person under sub-section (1) the Government may require him to enter into a bond with or without sureties for the due observance of the conditions specified in the direction.

(3) Any person released under sub-section (1) shall surrender himself at the time and place and to the authority specified in the order directing his release or cancelling his release, as the case may be.

(4) If any person fails without sufficient cause to surrender himself in the manner specified in sub-section (3), he shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

(5) If any person released under sub-section (1) fails to fulfil any of the conditions imposed upon him under the said sub-section or in the bond entered into by him, the bond shall be declared to be forfeited and any person bound thereby shall be liable to pay the penalty thereof.

Protection of action taken in good faith      17      No suit, prosecution or other legal proceedings shall lie against the State Government or any person for anything in good faith done or intended to be done in pursuance of this Ordinance.